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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE.

Original Application No. 32 of 2023

In the matter of:

Raju Alias Devavappa Shetti &amp; Others.

... Applicants.

Versus

M/s. Shri Dutt India Private Limited &amp; Others.

... Respondents.

**INDEX WITH RESPECT TO THE COUNTER REPLY TO THE COMPLIANCE AFFIDAVIT DATED 09.05.2024 SUBMITTED BY MPCB.**

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For Respondent No. 1



Authorized Signatory

## BEFORE THE NATIONAL GREEN TRIBUNAL

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VERSUS

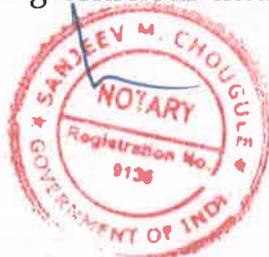
M/s. Shri Dutt India Private Limited &amp; Others.

...Respondents.

COUNTER REPLY TO THE COMPLIANCE AFFIDAVIT SUBMITTED BY THE  
MAHARASHTRA POLLUTION CONTROL BOARD (MPCB) DATED 9<sup>TH</sup> MAY,  
2024.

I, Vikram Bharat More, Authorized Signatory of Shri Dutt India Private Limited., having office at Post- Madhavnagar, Taluka- Miraj, District- Sangli- 416406, do hereby file this Counter reply to the Compliance Affidavit dated 09.05.2024 submitted by MPCB as received by us on 12.05.2024, in reply to the main application, and would like to state as under:

- 1) The R.N. 1 has been in the Sugar Industry for over a decade and is well aware of the procedures, norms and processes of running the Sugar business. Further, the main objective of Respondent No. 1 is not merely limited to successfully running the business but also to contribute towards the betterment of the society and environment, as a whole. Respondent No. 1 is very well aware and has been consistently taking conscious measures with respect to its CSR as well as ESG responsibilities.



- 2) That Respondent No. 1 never discharged any effluent (treated and untreated) into either any other stream or river because of the fact that the treated effluents of Respondent No. 1's sugar factory are utilized on land for irrigation purposes by the concerned farmers in the disposal area. There is not a single complaint against the Respondent No. 1's (R.N. 1) sugar factory.
- 3) That it is absolutely **shocking** that in their affidavit dated 09.05.2024, the MPCB has stated on Page 7 Point No. 5 as under:

Quote

.... Also the joint committee has pointed out **the contributing industry** M/s Swapnapurti Sugar Ltd. and local body M/s Sangli Miraj and Kupwad City Municipal Corporation, Sangli **responsible for water pollution and fish kill incident of Krishna River.**

Unquote

Thereafter, attention is to be brought to Annexure IV and V of the reply affidavit of MPCB dated 09.05.2024 wherein in the minutes of the meeting dated 25.04.2024 the tabular details of EDC calculated states a penalty of Rs. 42.30 Lakhs on R.N. 1 and a mere Rs. 3.6 Lakhs on R. N. 4 which has been impleaded as a party. **R.N. 1 requests this Hon'ble Tribunal to delve into the matter whereby the MPCB on one hand states that the contributing industry responsible for the water pollution and fish kill is M/s Swapnapurti Sugar Ltd. and levies a hefty penalty on R. N. 1 despite being well-aware that it has not been caused by R. N. 1.**

- 4) Another important aspect requested by R. N. 1 to be considered by this Hon'ble Tribunal is that the minutes of the meeting dated 25.04.2024 bear no discussion



exchanged between MPCB and R.N. 4. As stated above if MPCB felt R. N. 4 to be "the contributing industry" there should have been a discussion on the same.

5) MPCB had issued the Directions dated 14.02.2024 to R.N. 1 to deposit EDC Rs. 42,30,000/-. A copy of the EDC-Directions dated 14.02.2024 is enclosed herewith for ready reference as **Annexure-1**. The R.N. 1 has received the Compliance-Affidavit dated 09.05.2024 on 12.05.2024, filed by the R.N. 2 along with the Minutes of Meeting of the Personal Hearing extended to the Representatives of the R.N. 1 on 25.04.2024. The Minutes of Meeting state that during the meeting of the personal hearing extended along with the other Respondents on 25.04.2024, the Regional Officer, MPCB, Kolhapur explained the details of EDC calculated & submitted the amount calculated by MPCB in tabular form. In the said meeting, the representatives of R.N. 1 explained the Scenario and requested MPCB to reduce the penalties on the Company which is not the reason for the said incident. (Annexure-V at page-51 & 52 of MPCB-Affidavit).

6) The Hon'ble Tribunal vide its Order dated 19.02.2024 stated:

Quote

*6. When we enquired from the learned counsel for respondent No.2- MPCB as to how this amount has been arrived at, he has drawn our attention to the Annexure- A annexed with the compliance affidavit of respondent No.2, wherein at para no.II(c), it is recorded that the guideline/principle laid down by the Tribunal in Original Application No.593/2017 titled Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors. has been followed and that the total number of days, for which the said calculation has been done, are from 11.09.2019 to 31.01.2024. But we do not find the number of days to have been clarified as to of how many days, the violation between the said periods would be there. We direct the respondent No.2- MPCB to make it clear before us by filing an additional affidavit within the prescribed time as provided by us above.*

Unquote

7) Even after **explaining** the facts and them understanding the whole scenario, R.N. 2 - MPCB has not taken into consideration the short period, for which the EDC ought to have been assessed. The R.N. 2 had only explained the calculation without considering the objections raised by R.N. 1 in its Reply-Affidavit. Para-5 of Compliance - Affidavit dated 09.05.2024 states that the R.N. 2-MPCB has already submitted a detailed report of EDC levied on R.N. 1- M/s. Shri Dutt India Private Limited, Sangli in the Original Application No. 32 of 2023 based on the observations & conclusions made by the Joint Committee & its Report submitted to this Hon'ble Tribunal. It also mentioned in Para-5 that R.N. 1 had submitted the Objections to the Reply-Affidavit of the MPCB-Reply dated 16.02.2024. (Running Page-7 of the MPCB-Affidavit dated 09.05.2024.) A copy of the Objections in writing submitted to the Sub Regional Officer, MPCB, Sangli with a copy submitted to the Regional Officer, MPCB, Kolhapur dated 29.04.2024 along with the Annexures thereof is enclosed herewith & marked as an **Annexure-2** with a request to review assessment of EDC & not to initiate any action/claim against the R.N. 1. Following points are raised for review of the Assessment of EDC-Order dated 14<sup>th</sup> February 2024 issued by the MPCB:

- I. This is an Agro-industrial sector engaged in the activities of Sugar Production & allied Ethanol Manufacturing which contributes to limiting foreign exchange savings. It has a full-fledged Primary, Secondary & Tertiary Treatment system and operates to comply with the Conditions.
- II. The total treated effluents after achieving the standards prescribed in the Consent to operate are being utilized on 120 acres of land for irrigation purposes only and nothing is being discharged outside the disposal area, which can be confirmed by the results of Online Monitoring Reports & the Joint Vigilance Reports (JVS). The Online Monitoring Reports & JVS Analysis Reports are attached to the Submissions made vide Letter dated 29.04.2024 by the R.N. 1 (Running Pages from 6 to 10 of our Submissions at Annexure – 2).

- III. The R.N. 1 has also specifically communicated vide its Objections dated 29.04.2024 that it has provided for a full-fledged Primary, Secondary and Tertiary Treatment of the effluents and after due treatment disposal of 750 CMD Effluent on land for irrigation under a special scheme named as "Rasul wadi Sambarwadi" wherein, the treated effluent from Karkhana is 100% utilized for crop-irrigation scheme of farmers with a total acreage of about 120 Acres of agricultural land. This scheme and practice have continued for the years since the time it has been operating the said factory without any untoward effect on the sugar cane crop of farmers. This is substantiated by the crop record of the farmers for the irrigated area for the past 3 years, the same is attached in **Annexure 3** to the submissions of R.N. 3's Objections to the proposed imposition of EDC. In fact, because of the water scarcity in the said area as stated in our submissions dated 29-04-2024, there was never a question of letting out any water in any nalla.
- IV. The R.N.1 does not generate any Pale-Yellow-Coloured Treated Effluent & all our untreated or treated effluent transfer is by pipeline only, it is not accepted that our untreated or treated effluent has caused the said pollution.
- V. It is to point out that no cognizance was taken during the visit of an official of the MPCB to a leakage in the pipeline carrying Spent wash from an adjoining distillery despite being brought to his notice. A photograph is also enclosed in the Submissions dated 29.04.2024. There is also no possibility of entering this leaked Spent wash in the Condensate Lagoon. Therefore, R.N. 1 may not kindly be treated as a contributory factor for the alleged pollution. We hereby attach a Schematic Diagram of Water Flows from Sangali as Annexure-3.
- VI. The R.N.1 has already completed the upgradation of the existing ETP as mentioned in para-10 of its submissions, which are regular improvement measures taken in compliance with regular directions issued from time to time and therefore may not kindly be treated as a violation.

VII. I say & submit most respectfully that because of all the above compliances, R.N. 2 has issued the Renewal of Consent vide Order dated 23.22.2023 valid up to 31.07.2024. A copy of the said Renewal of Consent dated 23.11.2023 is enclosed herewith & marked as an Annexure-4.

8) R.N. 1 would like to submit its Objections to the Joint Committee's Observations as stated in their JC Report (*undated*) in compliance with the order of this Hon'ble Tribunal dated 31.03.2023:

- I. Hon'ble Joint Committee observed based on its survey & based on the MPCB-Reports dated 10.03.2023 & 11.03.2023 that the cause of fish kill at Krishna River first arose from the activity of M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd -Distillery Industry followed by M/s Shri Dutt India P. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.-Sugar Industry. The Joint Committee further outlined step-by-step causes for the incidence of fish kill at Krishna River based on the Google image delineating various infrastructure facilities & effluent management of sugar & distillery industries.
- II. Therefore, the MPCB should have taken the above points and objections raised in the Letter dated 29.04.2024 submitted by the R.N. 1 as requested by the R.N.1's Representatives during the hearing extended on 25.04.2024 at the time of reassessment or filing of the Affidavit dated 09.05.2024.
- III. The Joint Committee has specifically observed that the cause of Fish-Kill first arose from the activity of M/s. Swapnapurti Sugar Ltd, adjoining Distillery-Operator, however, the Distillery was impleaded as a respondent **only after** it specifically pointed out by the R.N.1 in para-8 of its Affidavit in Reply to the Main Application on page no 32 of the Affidavit. **However, it can be observed an absolutely nominal EDC has been assessed and charged by the MPCB to R. N. 4 despite MPCB itself observing that R. N. 4 is mainly responsible as per the observations of the Joint Committee. (Refer Page: 7, 8 of 22 of Joint Committee Report)**

- IV. The J.C. has specifically observed that the adjoining distillery (Subsequently added as the R.N.4) had not started bio-composting operations for utilization of spent wash, there was rupture in a few joints of raw spent wash conveyance pipeline to 5 days raw spent wash storage lagoon. The Distillery took trial runs from 22.02.2023 to 05.03.2023. It is also specifically pointed out that as a result of rupture in a few of the joints of the RCC-Pipeline of Distillery, the raw spent wash flown into the adjacent natural drain of the sugar industry (i.e. R.N. 1), which is meant for the conveyance of excess condensate water from pan evaporators into 15 days treated effluent storage lagoon no. 2. Treated effluent stored in the 15-day storage lagoon was mixed with the influx of about 21 lac litres of raw spent wash from the distillery.
- V. There is no possibility of the leaked Spentwash entering our Condensate Lagoon, as there is no Entry Point for our Lagoon from the nalla where the spent wash leaked, and also the Lagoon Levels are at a higher level than the nalla bottom. Therefore, we have no part of any pollution arising out of any leakage outside our system. We had already pointed this out during the visit of J.C. and also in our Written Submissions after the Personal Hearing vide Letter dated 29.04.2024, but it has not been taken into consideration while calculating the EDC. It is believed not just by us but by MPCB that R.N. 4 is the responsible industry for these leakages. Thus, R.N. 1 should not have been held responsible for such heavy EDC/penalty.
- VI. The report states for R. N. 1 that presently no direct arrangement has been made for the conveyance of treated effluent into the irrigation, instead it is being pumped into the dilution chamber of ETP through a submersible pump. Later it is conveyed into a lift irrigation sump through an underground pipeline by gravity and ultimately discharged for irrigation through pumping which is in its diluted form.
- VII. **Most importantly, the report observes for R. N. 4 that their RCC-Pipeline reportedly ruptured & flew into a natural drain, carrying untreated domestic sewage from the nearby settlements. (Page 8 of 22**

of JC Report). Despite this, only a meagre amount is charged to R. N. 4 for reasons best known to the MPCB and R. N. 4.

### Conclusion

- 9) In conclusion, R.N. 1, Shri Dutt India Private Limited, has always adhered to all environmental laws and has never committed any breach of obligation or negligence in taking preventive measures as laid down by the authorities. The company has consistently maintained stipulated conditions with guidance from visiting officials and has followed them in toto. It is pertinent to point out that R.N. 1 is running the Sugar factory effectively and efficiently, which benefits thousands of farmers, who get the due price for their cultivation.
- 10) R.N. 1 requests the Hon'ble Tribunal to kindly reconsider and recalculate the EDC after taking into consideration the above-mentioned points and for MPCB not to take any action against our unit, against R.N. 1, for no fault, as has already been known to R.N. 4 MPCB and yet their conduct suggests otherwise.
- 11) R.N. 1 believes that the MPCB should have taken into account the points and objections raised in the Letter dated 29th April, 2024, as well as the requests made by R.N. 1's representatives during the hearing dated 25th April, 2024, while conducting the reassessment or submitting the Affidavit dated 9th May, 2024.

R.N. 1 M/s Shri Dutt India Private Limited trusts that this Hon'ble Tribunal will consider these points and make a fair and just decision in this matter.

Dated this 13 day of May, 2024 at Sangli.



Authorized Signatory

VERIFICATION

I, Vikram bharat More, the Authorized Signatory of Respondent No. 1 hereby state that the contents of the above paragraph Nos. 1 to 11 are true and correct to the best of my knowledge & belief and all the Annexures enclosed are true copies of office records and duly countersigned.

Dated this 18<sup>th</sup> day of May, 2024 at Sangli.



Authorized Signatory

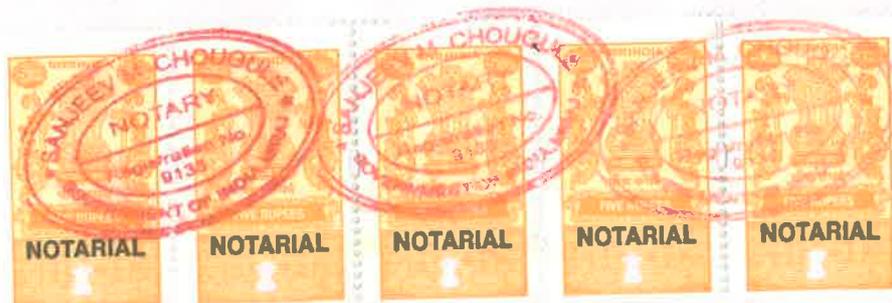
Noted Register  
Serial Number. 1590/2024

Solemnly affirmed  
BEFORE ME



Adv. S. M. Chougule  
Notary Government of India  
Miraj, Dist. Sangli Reg. No. 9135

13 MAY 2024



**283**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

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E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/NGT-32/2023(WZ)/EC/ FTS- 0207

Date: 14/02/2024.

To,  
M/s Shri Dutt India Pvt. Ltd.  
(Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.)  
173/156/167/188, A/p-Madhavnagar Road, Sangli,  
Tal. Miraj, Dist. Sangli.

Sub: Environmental Compensation as per NGT Order dated 29.11.2023.

Ref: 1. NGT Order Dated 29.11.2023 in the Original application No.  
32/2023 (WZ)  
2. Approval received from competent authority.

Sir,

With reference to above subject Order No. 32/2023 (WZ) has been passed by Honourable NGT dated 29.11.2023. In the last order passed, NGT has directed to levy Environmental Compensation & penalty to your unit. Environmental Compensation has been calculated by MPCB.

In view of the above you are directed to deposit the amount of Rs. 42,30,000/- (Forty Two Lakh Thirty Thousand Only) to the Maharashtra Pollution Control Board within 15 days. The details of Account of Maharashtra Pollution Control Board is as below

Bank Name and address : State Bank Of India. Kolhapur Treasury.  
Ashish Chambers, 398/B/E ward, Shahupuri, Kolhapur  
Account Number : 37822828958  
IFSC Code : SBIN0007249

Failure on your part to comply with this Direction's Board will take necessary steps for recovery of the said amount which please be noted.

This is issued with the approval of competent Authority.

(J.S. Salunkhe)

Regional Officer, MPCB Kolhapur.

**Copy submitted to**

1. Member Secretary, MPCB, Mumbai.
2. Joint Director (WPC), MPCB, Mumbai
3. Law Division, MPCB, Mumbai.

**Copy for further follow up:**

Sub Regional Officer, MPCB, Kolhapur.- Please go through the NGT order dtd. 29.11.2023 & submit Action Taken Report to HOD with copy to this office for necessary record under intimation.



Report on Environmental Compensation to be levied on M/s Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd). 173/156/167/188, A/P-Madhavnagar Road, Miraj, Sangli, in compliance with order dated 29-11-2023 of Hon'ble National Green Tribunal in the matter of Original Application No. 32 of 2023 (WZ), titled Raju alias Devavappa Anna Shetty & Ors. Vs M/s Shri Dutt India Pvt. Ltd. & Ors..

### 1. Background

In the matter of Original Application No. 32 of 2023 (WZ), titled Raju alias Devavappa Anna Shetty & Ors. Vs M/s Shri Dutt India Pvt. Ltd. & Ors. As per order Dated 31/03/2023 of the Hon'ble NGT is about the respondent No.1 industry i.e. M/s.Shri Dutt India Pvt. Ltd., Madhavnagar, Tal. Miraj, Dist. Sangli not maintaining their effluent treatment plant (ETP) because of which the effluent is being discharged outside the industry premises, which joins to Krishna River; resulting into death of large number of fishes. Accordingly the Joint Committee has visited & inspected the industry on 29/05/2023 & submitted the joint committee report to Hon'ble National Green Tribunal.

Considering the above non-compliances, MPCB has issued the Proposed directions u/s 33A of the Water (P & CP) Act, 1974, dated 10/03/2023 followed by closure directions u/s 33A of the Water (P & CP) Act, 1974, dated 13/03/2023. The copies of the directions are enclosed collectively **Annexure-I & II**.

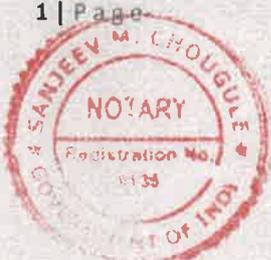
As per Hon'ble NGT order dated 29-11-2023 directed to make the calculation of EDC and submit its report within a period of two weeks. Copy of the said order dated 29/08/2023 is enclosed at **Annexure-III**.

This report is about the calculation of environmental compensation applicable on the said unit in compliance of the aforesaid order dated 29/11/2023 of the Hon'ble Tribunal.

### 2. Environmental Compensation

Environmental Compensation for Discharges in violation of consent conditions, mainly prescribed standards / consent limits. Accidental discharges lasting for short durations resulting into damage to the environment. Intentional discharges to the environment i.e. land, water and air resulting in acute injury or damage to the environment.

Methodology recommended in "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which has also been referred by the Hon'ble National Green Tribunal in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union



J.

of India & Ors.. may be used to calculate Environmental Compensation on the unit for illegal untreated effluent discharge and without any treatment into the environment.

Considering that the unit were discharging effluent in violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974 and also not imparting any treatment to the effluent, the following formula, as referred in the aforesaid report of the CPCB In-house Committee, may be used for levying Environmental Compensation on the unit taking case (a) among the various cases of the said report:

**Environmental Compensation (EC) in Rupees= PI x N x R x S x LF**

Where,

**The unit is under Red Category No. R-60 as per Modified Directions of CPCB dated 07/03/2016, Annexure-IV.**

PI = Pollution index of industrial sectors.

The unit falls under Red category, hence PI = 80

N = Number of days violation took place.

N = 141 days. (Season 2022- 2023)

R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of violation. Hence, R = 250

S = Factor for the scale of operation.

The unit being Large Scale unit, S=1.5

LF = Location factor.

LF is presumed as 1 for city/town having population less than one million. LF = 1.0

Therefore, Environmental Compensation (EC) in Rupees.

= 80 x 141 x 250 x 1.5 x 1.0

= Rs. 42,30,000/- (Rs. Forty-two lakh Thirty Thousand Only)

### 3. Environmental Compensation for extraction of ground water:

As industry utilizes the water from Krishna River water supply, hence environmental compensation for extracting ground water may not be applicable to the unit.

2 | Page-



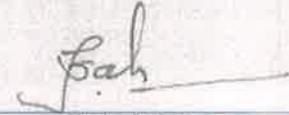
J. -

**4. Conclusions**

(i) The environmental compensation applicable on the unit is:

Environmental Compensation for violation of consent conditions & discharge of effluent into the environment is Rs. 42,30,000/- (Rs. Forty-two lakh Thirty Thousand Only) Environmental compensation for extracting ground water may not be applicable to the unit.

**Total environmental compensation applicable on the unit is Rs. 42,30,000/- (Rs. Forty-two lakh Thirty Thousand Only)**



(J. S. Salunkhe)  
Regional Officer,  
M.P.C. Board, Kolhapur.





# Shri Dutt India Private Limited

(Operator of Vasantdada S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

14

Ref.No. SDIPL/ETP/05/2024-25

Date- 29.04.2024

To,

**THE SUB REGIONAL OFFICER,**

Maharashtra Pollution Control Board,

Sangli.

**Sub: -Hearing for Punitive action/damages in your office on 25.4.2024**

**Environmental management approach of SHRI DUTT INDIA PVT. LTD**

**(Operator of Vasantdada S.S.K. Ltd. Sangli)**

Respected Sir,

This is with reference to the above mentioned subject and your reference cited above. We would like to respectfully submit the following for your kind consideration: ---

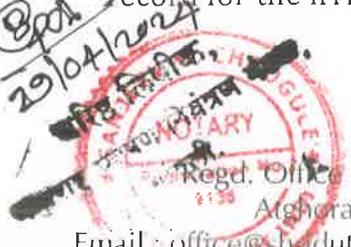
- 1) SHRI DUTT INDIA PVT.LTD. is an industrial group, having establishments in Agro Industrial Sector. The group has Sugar Producing units, and as allied industry Ethanol Manufacturing, which contributes to limit foreign exchange spending of our country, by substituting crude oil import.
- 2) The group is presently running the Sugar Factory division of Vasantdada S.S.K. Ltd as 'OPERATOR' to ensure due price to their member farmers.
- 3) Alongwith working of the production unit, equal attention is given to Environmental sembalance, and the group has ensured this by providing full fledged Effluent Treatment Plant comprising of Primary, Secondary, and Tertiary Treatment and scrupulously operating the same with vigil. We have taken care that at no point of time, our either untreated or treated effluent enters any water course and the treated effluent with characteristics within consented limits is disposed on the land reserved for irrigation of the same with no untoward effect observed. The above is supported by-

**A) Results of Online monitoring which is attached as Annexure- I**

**B) Results of JVS samples, for the present crushing season 2022-2023, attached as Annexure-II**

- 4) The Disposal of our treated effluent of quantity of about 750 cum is on land for irrigation under a special scheme named as "Rasulwadi Sambarwadi, wherein, the treated effluent from Karkhana is subjected to crop irrigation scheme of the farmers with a total acreage of about 120 Acres. This scheme and practice is continuing for past about 34 Years and **No untoward effect on the sugar cane crop of the farmers is observed** or reported. This is substantiated by the crop record for the irrigated area for last three years, attached as **Annexure III**. Further,

Recd  
29/04/2024



29/04/2024

Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,

Aghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651



# Shri Dutt India Private Limited

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(Operator of Vasantdada S.S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

this land is about 14 KM away from Krishna River and therefore there is no possibility of this water reaching river.

- 5) **Since we do not have enough water to be fed to farmer's farms, there is and was never a question of letting out any water in any nalla, and for which, there is no provision in the first place.**
- 6) The mentioned leakage of untreated/partially treated pale yellow coloured effluent of alleged pH of about 5-6 could not be originated from our industry, since we have maintained treated parameters well within limits and we do not generate any pale yellow coloured treated effluent. Furthermore, all our untreated or treated effluent transfer is by pipeline only, and therefore, could not be entrained in any Nalla. At no point of time therefore, our untreated or treated effluent has caused the said pollution.
- 7) We have pointed out during the visit of officials that there was a leakage in the pipeline carrying Spentwash from adjoining distillery, and which we had pointed out to their management. However, some Spentwash, entered in adjoining natural drain meant for carrying rain water. Photograph to this effect, already submitted to your office, is attached as **Annexure IV**.
- 8) **That there is no possibility of this leaked Spentwash entering in our Condensate Lagoon, as there is no entry point for our lagoon from the nalla, where the Spentwash leaked, and also the lagoon levels are at far higher than the nalla bottom. As such, the possibility of any Spentwash, mixing through any of our water body clearly does not arise. Therefore, we have no part of any pollution arising out of any leakage outside our system.**
- 9) We have a valid Consent to Operate (Copy attached as **Annexure V**) and are scrupulously maintaining the stipulated conditions.
- 10) We have already completed Upgradation Plan for our existing ETP to further increase the efficiency and the measures fulfilled are:-
  - a) In Plant Control:- Fixing of Mechanized Screen, Sensor based recycles to minimize effluent volume & strength.  
These measures have reduced the quantity and concentration of effluent.
  - b) We have already segregated the condensates and reusing the same after treatment. This system is upgraded with addition of 'Nitrification', which made it possible to reuse the condensate.
  - c) We have scrapped excess quantity treated effluent containing storage lagoon, and restricted the storage lagoon capacity to 15 days storage capacity, wherein, it shall be used for storing of treated effluent, during 'No Irrigation' period, as per stipulation from M.P.C.B. This lagoon is completely leak proof by HDPE membrane lining.
  - d) We have always maintained the ETP and Disposal facility, with continuous monitoring by the Environmental Team.



Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,  
Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email: office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651



# Shri Dutt India Private Limited

16

(Operator of Vasantdada S.S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

The foregoing clearly reveals our intention of not causing pollution willfully, and we have always abided by guidelines from M.P.C.B. We would like to respectfully submit the following for your kind consideration:-

- A) Neither we have a provision/arrangement for discharge of untreated/treated effluent in outside environment, nor have we intentionally done it at any time, during all these years of operation. We therefore have no role in any pollution arising from any other sources, and would like to firmly deny any role in the same.
- B) We also would like to highlight our record for effluent treatment, which is supported by both online monitoring and also the vigilance sample results.
- C) That there is no untoward effect on crop due to disposal, which is depicted by increased yield for the crop area irrigated.
- D) We have always abided by your directions, and promptly closed operation of our ongoing crushing season, on receiving instructions from your office.

We therefore request you to review our case in the above light, and request you to not to take any action against our unit, and for no fault of ours. We are running this Sugar factory, which benefits thousands of Farmers, who get due, price for their cultivation and have always maintained stipulated conditions with guidance from visiting officials and followed them in TOTO.

We on our part shall assure you of our Best Efforts for betterment of Environmental Management Systems.

Thanking You in Anticipation.

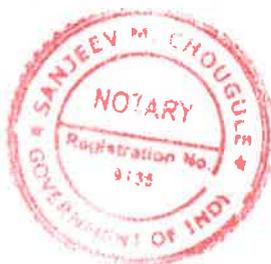
Yours Faithfully

For Shri Dutt India Pvt. Ltd.

Copy submitted to -

1. THE REGIONAL OFFICER,

Maharashtra Pollution Control Board,  
Kolhapur.



Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,  
Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651

**Annexure I**  
**AVERAGE ANALYSIS RESULTS FOR ONLINE MONITORING**  
**SYSTEM**

<b>Month</b>	<b>COD (mg/l)</b>	<b>BOD (mg/l)</b>	<b>TSS (mg/l)</b>	<b>Flow (m<sup>3</sup>/hr.)</b>	<b>pH</b>
<b>January</b>	<b>78.15</b>	<b>27.42</b>	<b>23.59</b>	<b>28.50</b>	<b>7.16</b>
<b>February</b>	<b>71.95</b>	<b>21.86</b>	<b>24.92</b>	<b>27.15</b>	<b>7.41</b>
<b>March</b>	<b>68.40</b>	<b>22.38</b>	<b>23.76</b>	<b>24.65</b>	<b>7.34</b>



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970  
Visit us at : <http://mpcb.gov.in>  
mail : [mpcbchiplun@mah.mpcb.gov.in](mailto:mpcbchiplun@mah.mpcb.gov.in)



Regional Laboratory, Chiplun,  
Maharashtra Pollution Control Board,  
105,106 Parkar Complex, 1st Floor,  
Behind Nagar Parishad, Chiplun, Dist.  
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/02/187

Date: 09/02/2023 07:18 PM

**Analysis Report-Water (JVS)**

Field Sample ID :	BR-0038225		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar ( excluding Khandasari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/1388		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	31/12/2022 11:50 AM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	06/01/2023 03:28 PM
Analysis start Date (dd/mm/yyyy) :	06/01/2023 04:27 PM		

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
1	pH	6.9			
2	Total Dissolved Solids (TDS)	491.0	mg/l		
3	Suspended Solids ( SS )	46.0	mg/l		
4	Dissolved Oxygen Demand	60.0	mg/l		



Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
5	Chloride	56.88	mg/l		
6	Chemical Oxygen Demand (COD)	183.2	mg/l		
7	Sulphate	45.80	mg/l		
8	Oil & Grease	BDL	mg/l		

### End of The Report

Abbreviations: - BDL - Below Detectable limit, N.D. - Not Detected, N.A. - Not Analyzed, \* Not covered under NABL scope.

**Comment (if any):**

**Comment for Amended Report:**

**Remark: - Note: This test report refers only to the sample submitted for the testing.**

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

Results Reviewed by: Anil N Sandansing

Anil N Sandansing  
I/c Scientific Officer,  
Regional Laboratory,  
Chiplun,

# This is an Electronically generated report does not require signature

**Note:**

1. Results relate only to the sample/s tested, only in case of sample/s submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970  
Visit us at : <http://mpcb.gov.in>  
mail : [mpcbehiplunlab@mpcb.gov.in](mailto:mpcbehiplunlab@mpcb.gov.in)



Regional Laboratory, Chiplun,  
Maharashtra Pollution Control Board,  
105.106 Parkar Complex, 1st Floor,  
Behind Nagar Parishad, Chiplun, Dist.  
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/03/269

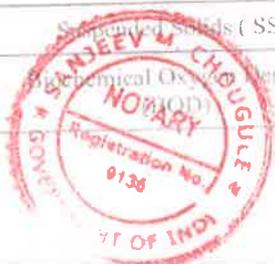
Date: 23/03/2023 02:28 PM

**Analysis Report-Water (JVS)**

Field Sample ID :	BR-0040110		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar ( excluding Khandsari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Chiplun/JVS 22-23/1613		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	27/01/2023 01:05 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	02/02/2023 04:14 PM
Analysis start Date (dd/mm/yyyy) :	06/02/2023 11:49 AM		

**Test Report**

Sl.No	Parameter	Results	Unit	Method Adopted	MU( If required)
1	pH	7.0			
2	Total Dissolved Solids(TDS)	431.0	mg/l		
3	Suspended Solids ( SS )	19.0	mg/l		
4	Biological Oxygen Demand	64.0	mg/l		



Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
5	Chloride	59.38	mg/l		
6	Chemical Oxygen Demand (COD)	192.0	mg/l		
7	Sulphate	33.39	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: -BDL=Below Detectable limit, N.D.=Not Detected, N.A.=Not Analyzed, \* Not covered under NABL scop.

**Comment (if any):**

**Comment for Amended Report:**

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

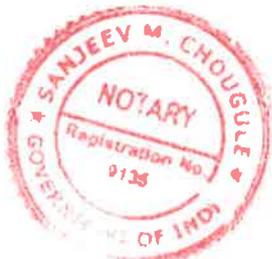
Results Reviewed by: Anil N Sandansing

Anil N Sandansing  
I/c Scientific Officer,  
Regional Laboratory,  
Chiplun.

\* This is an Electronically generated report does not require signature

**Note:**

1. Results relate only to the sample's tested, only in case of samples submitted by customer & not drawn by MPCB.
2. \* indicates parameters are not in scope of NABL (ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970  
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mail : [mpcbchiplunlab@mpcb.gov.in](mailto:mpcbchiplunlab@mpcb.gov.in)



Regional Laboratory, Chiplun,  
Maharashtra Pollution Control Board,  
105.106 Parkar Complex, 1st Floor,  
Behind Nagar Parishad, Chiplun, Dist.  
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/01/27

Date: 18/01/2023 02:56 PM

**Analysis Report-Water (JVS)**

Field Sample ID :	BR-0033125		
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karakhana Ltd.) Sangli R12 Sugar ( excluding Khandasari)		
Sampling Location :	ETP (Oude)		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/1142		
Sampling Method(s) :		Sample Details (Water/Air/IIW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	29/11/2022 11:25 AM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	07/12/2022 04:52 PM
Analysis start Date (dd/mm/yyyy). :	08/12/2022 11:40 AM		

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted	MU( If required)
1	pH	8.2			
2	Total Dissolved Solids(TDS)	547.0	mg/l		
3	Total Suspended Solids (SS)	17.0	mg/l		
4	Calcium Hardness (as CaCO <sub>3</sub> )	6.0	mg/l		



Sr.No	Parameter	Results	Unit	Method Adapted	MU( If required)
5	Chloride	65.38	mg/l		
6	Chemical Oxygen Demand (COD)	52.0	mg/l		
7	Sulphate	87.35	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL - Below Detectable limit, N.D. - Not Detected, N.A. - Not Analyzed, \* Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

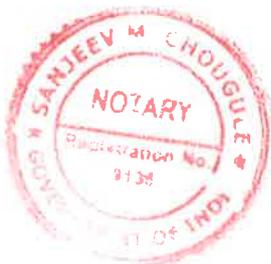
Results Reviewed by: Anil N Sandansing

Anil N Sandansing  
I/c Scientific Officer,  
Regional Laboratory,  
Chiplun.

*This is an Electronically generated report does not require signature*

Note:

1. Results relate only to the samples tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL (ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



**Annexure III****Rasulwadi – Sambarwadi Waste Water Scheme  
cane yield in crushing season**

<b>Crushing Season</b>	<b>Total Cane Crop in MT</b>
2020-21	<b>3485</b>
2021-22	<b>3966</b>
2022-23	<b>4430</b>

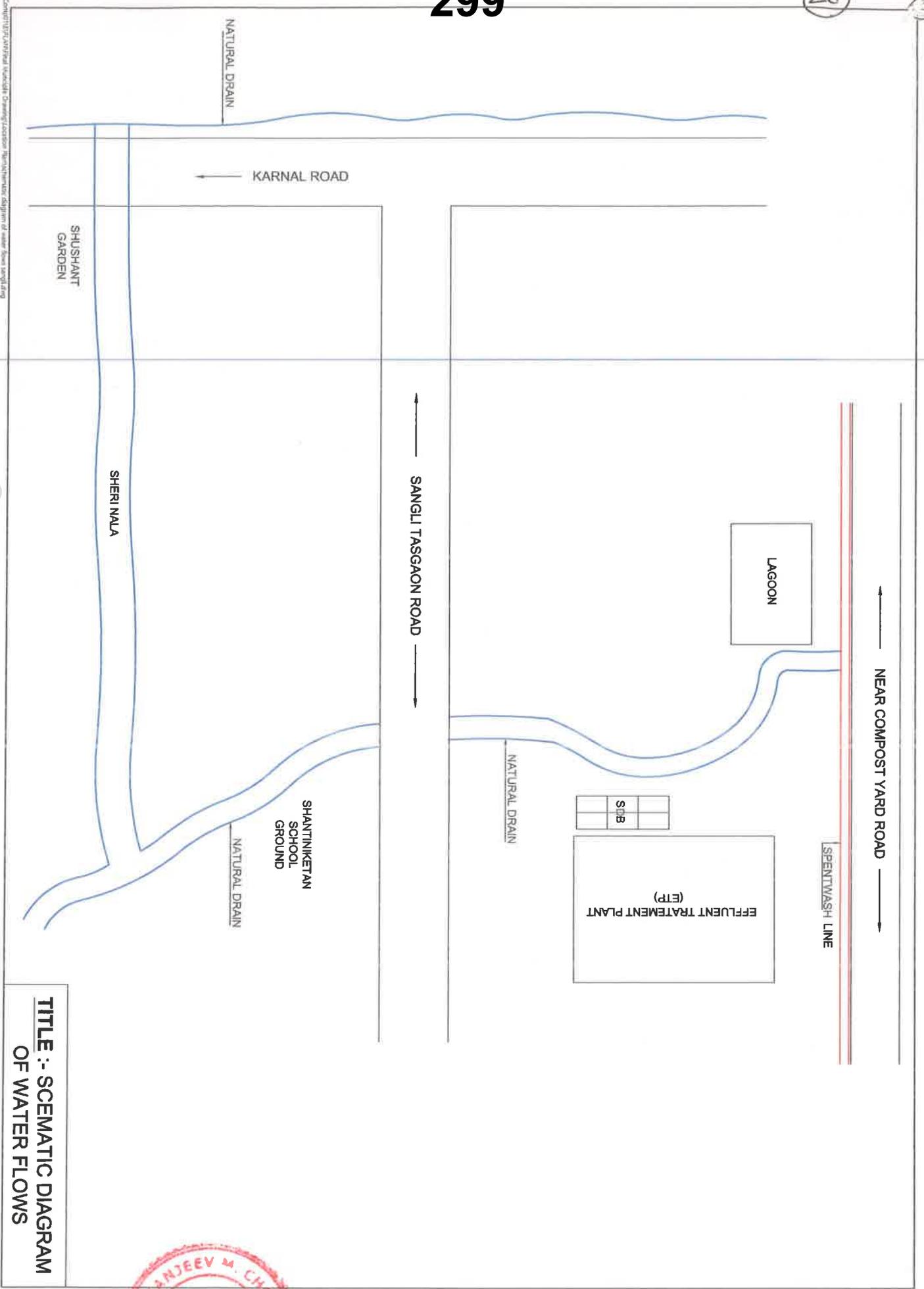




Spent wash line leakage



Karnal Municipal Corporation, Karnal, Uttar Pradesh



**TITLE :- SCHEMATIC DIAGRAM OF WATER FLOWS**



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000176314/CR/2311001823

Date: 23/11/2023

To,  
 Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada  
 Shetkari Sahakari Sakhar Karkhana Ltd).  
 173/156/167/188,A/P - Madhavnagar Road,  
 Miraj,Sangli.



Your Service is Our Duty

**Sub: Renewal of consent for 7500 TCD Sugar Unit**

- Ref:**
1. Renewal of consent granted by the Board vide no.Format1.0/CAC/UAN No.MPCB- CONSENT-0000092842/Cr-2011000172 dtd. 04.11.2020. valid up to 31.07.2023.
  2. Minutes of CAC Meeting dtd. 06.11.2023.

Your application No.MPCB-CONSENT-0000176314 Dated 17.07.2023

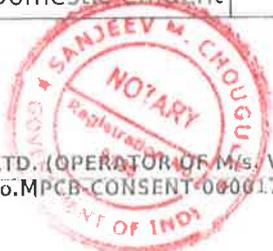
For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2024**
2. **The capital investment of the industry is Rs.293.7003 Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Molasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

3. **The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD**
4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule -I	On land for irrigation
2.	Domestic effluent	40	As per Schedule - I	On land for irrigation.



5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorizd recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 06.11.2023.
12. PP shall comply with the all the orders/directions issued by Hon'ble NGT in OA No. 32/2023.
13. PP shall comply with the Conditional restart direction issued on 04.10.2023.
14. The consent is issued subject to the conditions and without prejudice to the orders passed or may be passed by the Hon'ble NGT.
15. PP shall not discharge treated /untreated effluent in any water bodies directly or indirectly.



16. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.



*Avinash*

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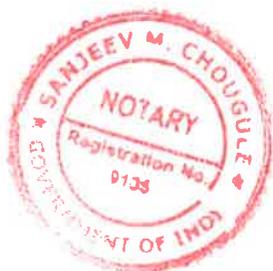
Signed by: Dr.Avinash Dhakne  
Member Secretary  
For and on behalf of,  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2023-11-28 16:42:13 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	587401.00	TXN2307001864	14/07/2023	Online Payment
2	50000.00	TXN2311003049	22/11/2023	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



## SCHEDULE-I

**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD industrial effluent.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.
- G] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.



H) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J) The unit shall optimize water use in industrial process & maintain records.

2) A) As per your application, you have provided septic tank and soak pit for the treatment of 40.00 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.



- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

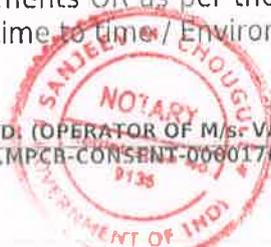
#### Terms & conditions for compliance of Air Pollution Control:

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20	2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20	1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Baggages	840 MT/Day	0.20	3360.00

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.



2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm <sup>3</sup>
--------------------------	---------------	-----------------------

3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

#### SCHEDULE-III

##### Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 lakh	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2024	30.11.2024

##### BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

#### SCHEDULE-IV

##### General Conditions:

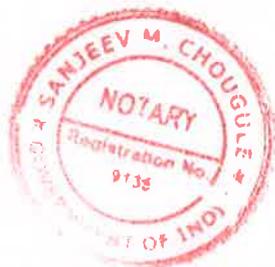
- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).



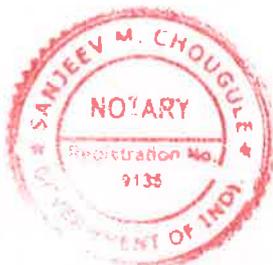
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.





24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



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Maharashtra Pollution Control Board  
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## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000092842/CR - 2011000172

Date: 04/11/2020

To,  
Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar  
Karkhana Ltd).  
173/156/167/188,A/P - Madhavnagar Road,  
Miraj,Sangli.

**Sub: Renewal of 7500 TCD sugar unit. Under M.S.I RED Category**

**Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO.  
MPCBCONSENT-0000076217/CR-2002001163 dtd. 26.02.2020.  
2. Minutes of CAC Meeting dtd. 11.09.2020**

Your application No.MPCB-CONSENT-0000092842 Dated 30.06.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of  
Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act,  
1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management &  
Transboundary Movement) Rules 2016 is considered and the consent is hereby granted  
subject to the following terms and conditions and as detailed in the schedule I, II, III & IV  
annexed to this order:

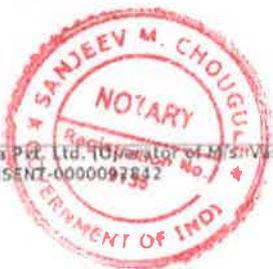
1. The Consent to Renewal is granted upto: 31.07.2023
2. The capital investment of the industry is Rs.280.6229 Crs. (As per C.A  
Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Molasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule -I	On land for irrigation
2.	Domestic effluent	40	As per Schedule - I	onland for gardening / irrigation



Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.)/CR/UAN  
No.MPCB-CONSENT-0000092842

Page 1 of 11



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5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorized recycler

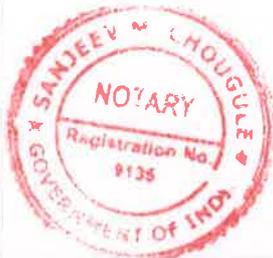
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 11.09.2020.
12. To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce fresh water consumption, within a period of 3 months with activity bar chart.
13. As JVS of source emission are exceeding, PP shall submit adequacy report of Air pollution control systems with improvement plan for O & M within period of 2 months.
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the  
Maharashtra Pollution Control Board.

(Ashok Shingare IAS),  
Member Secretary





Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1683737.00	TXN2006001834	30/06/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli

- They are directed to ensure the compliance of the consent conditions.

They are directed to forfeit the bank guarantee of Rs.5 Lakh & obtain top up BG of Rs. 15 Lakh from the industry

2. Chief Accounts Officer, MPCB, Sion, Mumbai

3. CC/CAC desk - for record & website updation purposes.

*Adheg cup*





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SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD industrial effluent
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- C) The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- D) Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.
- E) CREP conditions for Sugar Factory
  - i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - iii. Industry shall achieve zero discharge into in land surface water bodies.
  - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- F) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.
- G) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.
- H) The unit shall optimize water use in industrial process & maintain records.

*Signature*







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Maharashtra Pollution Control Board  
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- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Landening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

*Signature*





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SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20	2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20	1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Baggases	840 MT/Day	0.20	3360.00

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm <sup>3</sup>
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

*Signature*





**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2023	30.11.2023
2	C to R	500000	15 days/extended	Industry shall not operate stand by Boilers (3 nos.) unless their Air Pollution Control Systems are upgraded to Wet scrubber/ ESP	31.07.2023	30.11.2023

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	1000000	---	Towards compliance of Consent conditions & O & M of pollution control system.	500000	Exceedance of Source emission.

*Rangam*





- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

*Signature*





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Maharashtra Pollution Control Board  
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- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

*Durgam*

Shri Dutt India Pvt Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.)/CR/UAN  
No.MPCB/CONSENT/0000052842

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Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.  
<https://blockchain.ocmpcb.in/docs/4d9cab6f20bc3074b69e67b3749d9dc17af37593f4e7d55bfdde863cb5f2164e>

LAGOON



MECHANIZED SCREEN



STP

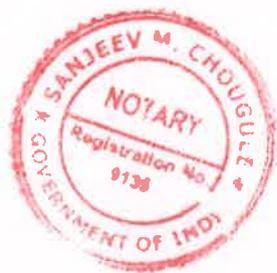


**ANAEROBIC BIO MEDIA FILTER**





OIL SKIMMER





SUGAR CPU REACTOR



SUGAR CPU FILTER UNIT





**REQUEST PRAYER FOR  
RECONSIDERATION OF DIRECTION  
ISSUED UNDER SECTION 33A**

**SHRI DUTT INDIA PVT. LTD.**

**(OPERATOR OF VASANTDADA S.S.S.K. LTD)**

**SANGLI**





# Shri Dutt India Private Limited

(Operator of Vasantdada S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

**THE MEMBER SECRETARY,**

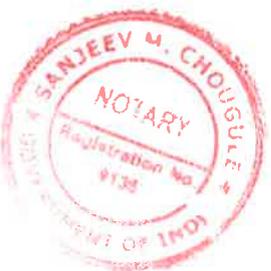
Maharashtra Pollution Control Board,  
Mumbai.

**Sub: -Request Prayer for Reconsideration of Section 33 A.**

**Respected Sir,**

This is with reference to the above mentioned subject . We would like to respectfully submit the following for your kind consideration: ---

- 1) SHRI DUTT INDIA PVT.LTD. is an industrial group, having establishments in Agro Industrial Sector. The group has Sugar Producing units, and as allied industry Ethanol Manufacturing, which contributes to limit foreign exchange spending of our country, by substituting crude oil import.
- 2) The group is presently running the **Sugar Factory division** of Vasantdada S.S.K. Ltd as '**OPERATOR**' to ensure due price to their member farmers.



Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,

Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email : office@shnidutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651



# Shri Dutt India Private Limited

(Operator of Vasantpada S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

- 3) Alongwith working of the production unit, equal attention is given to Environmental sembalance, and the group has ensured this by providing full fledged Effluent Treatment Plant comprising of Primary, Secondary, and Tertiary Treatment and scrupulously operating the same with vigil. We have taken care that at no point of time, our either untreated or treated effluent enters any water course and the treated effluent with characteristics within consented limits is disposed on the land reserved for irrigation of the same with no untoward effect observed. The above is supported by-
  - A) Results of Online monitoring which is attached as **Annexure- I**
  - B) Results of JVS samples, for the present crushing season 2022-2023, attached as **Annexure-II**



Regd. Office : No. 205, Second Floor, F S Aviator, New Town Road,  
 Alghora Chinari Park, Rajarhat, Kolkata WB 700136 India  
 Email : office@shindutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651

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# Shri Dutt India Private Limited

(Operator of Vasanitadala S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 91126888888, 91127888888

4) The Disposal of our treated effluent of quantity of about 450 cum is on land for irrigation under a special scheme named as "Rasulwadi Sambarwadi, wherein, the treated effluent from Karkhana is subjected to crop irrigation scheme of the farmers with a total acreage of about 55 Acres. This scheme and practice is continuing for past about 34 Years and **No untoward effect on the sugar cane crop of the farmers is observed** or reported. This is substantiated by the crop record for the irrigated area for last three years, attached as **Annexure III**.  
Further, this land is about 4 KM away from Krishna River and therefore there is no possibility of this water reaching river.

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Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,  
Atghora Chinari Park, Rajarhat, Kolkata WB 700136 India  
Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651



56

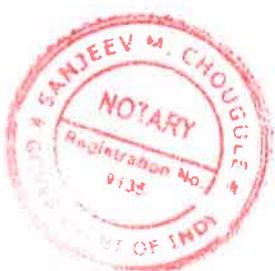


## Shri Dutt India Private Limited

(Operator of Vasantdada S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 91126888888, 91127888888

- 5) **Since we do not have enough water to be fed to farmer's farms, there is and was never a question of letting out any water in any nalla, and for which, there is no provision in the first place.**
- 6) The mentioned leakage of untreated/partially treated pale yellow coloured effluent of alleged pH of about 5-6 could not be originated from our industry, since we have maintained treated parameters well within limits and we do not generate any pale yellow coloured treated effluent. Furthermore, all our untreated or treated effluent transfer is by pipeline only, and therefore, could not be entrained in any Nalla. At no point of time therefore, our untreated or treated effluent has caused the said pollution.
- 7) We have pointed out during the visit of officials that there was a leakage in the pipeline carrying Spentwash from adjoining distillery, and which we had pointed out to their management. However, some Spentwash, entered in adjoining natural drain meant for carrying rain water. Photograph to this effect, already submitted to your office, is attached as **Annexure IV.**
- 8) We have a valid Consent to Operate (Copy attached as **Annexure V**) and are scrupulously maintaining the stipulated conditions.



Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,

Atghora Chinar-Park, Rajarhat, Kolkata WB 700136 India

Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651

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## Shri Dutt India Private Limited

(Operator of Vasantpada S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

- 9) We have already undertaken Upgradation Plan for our existing ETP to further increase the efficiency and the measures initiated are:-
- a) In Plant Control:- Fixing of Mechanized Screen, Sensor based recycles to minimize effluent volume & strength.
- These measures shall reduce the quantity and concentration of effluent and shall be completed before start of next season.
- b) We have already segregated the condensates and reusing the same after partial treatment. This system is being upgraded with addition of 'Nitrification', which shall polish it further.
- c) We have initiated scrapping of excess quantity treated effluent containing storage lagoon, and the same shall be restricted to 15 days storage capacity, wherein, it shall be used for storing of treated effluent, during 'No Irrigation' period, as per stipulation from M.P.C.B.
- d) We have always maintained the ETP and Disposal facility, with continuous monitoring by the Environmental Team.



Regd. Office : No. 205, Second Floor, P. S. Aviator, New Town Road,

Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email : office@shridutt.com, Tel.: 033 4005 1468 CIN : U15100WB2012PTC184651



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# Shri Dutt India Private Limited

(Operator of Vasantpada S.S.K. Ltd. Sangali)

Madhavnagar Road, Sangli - 416416. Tel. No. 91126888886, 91127888888

The foregoing clearly reveals our intention of not causing pollution willfully, and we have always abided by guidelines from M.P.C.B. We would like to respectfully submit the following for your kind consideration:-

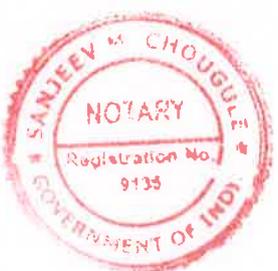
- A) Neither we have a provision/arrangement for discharge of untreated/treated effluent in outside environment, nor have we intentionally done it at any time, during all these years of operation.
- B) We also would like to highlight our record for effluent treatment, which is supported by both online monitoring and also the vigilance sample results.
- C) That there is no untoward effect on crop due to disposal, which is depicted by increased yield for the crop area irrigated.
- D) We have always abided by your directions, and promptly closed operation of our ongoing crushing season, on receiving instructions from your office.

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Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,

Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India

Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651





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# Shri Dutt India Private Limited

(Operator of Vasantpada S.S.K. Ltd. Sangli)

Madhavnagar Road, Sangli - 416416. Tel. No. 9112688888, 9112788888

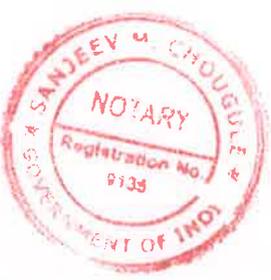
We therefore request you to review our case in the above light, and request you to reconsider the action taken under section 33A, and grant us permission for restarting the production at the unit. We are running this Sugar factory, which benefits thousands of Farmers, who get due, price for their cultivation and have always maintained stipulated conditions with guidance from visiting officials and followed them in TOTO.

We on our part shall assure you of our Best Efforts for betterment of Environmental Management Systems.

Thanking You in Anticipation

**Yours Faithfully**

**For Shri Dutt India Pvt. Ltd.**



Regd. Office : No. 205, Second Floor, P S Aviator, New Town Road,  
Atghora Chinar Park, Rajarhat, Kolkata WB 700136 India  
Email : office@shridutt.com, Tel.: 033 4005 1466 CIN : U15100WB2012PTC184651

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● **SALIENT POINTS FOR CONSIDERATION**

✿ In view of difficulties faced by surrounding farmers, due to working financial difficulties of M/S Vasantdada S.S.K. Ltd., Shri Dutt India Pvt. Ltd. has taken the lead for effective working of the sugar factory, thereby, enabling proper price for sugar cane for member farmers.

✿ The Factory is effectively working for past 6 years and with proper management practices, the production as well as environmental sem balance is maintained.

✿ Due to accidental failure of pipeline carrying Spent wash from adjoining distillery, which lead to natural drain near our sugar factory, pollution of water resources occurred.

✿ **HOWEVER, IT IS SUBMITTED THAT THERE WAS NO INVOLVEMENT OF ANY OF OUR EFFLUENT STREAMS WHICH DID NOT CONTRIBUTE TO THIS OCCURANCE.**



● **AVERAGE ANALYSIS RESULTS OF ONLINE  
MONITORING SYSTEM**

Month	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	FLOW (m <sup>3</sup> /hr)	pH
January	78.15	27.42	23.59	28.50	7.16
February	71.95	21.86	24.82	27.15	7.41
March	68.40	22.38	23.76	24.65	7.34

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ANALYSIS REPORTS OF IVS SAMPLES

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MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, CHILPLUN

Phone no. : 02395-261970  
Website : <http://mpcb.gov.in>  
Email : [mpcbchiplunlab@mpcb.gov.in](mailto:mpcbchiplunlab@mpcb.gov.in)



Regional Laboratory, Chilplun,  
Maharashtra Pollution Control Board,  
105/106 Parkar Complex, 1st Floor,  
Behind Nagar Parkar, Chilplun, Dist.  
Ratnagiri - 415 605

NAHL Certificate No.:

Validity:

Laboratory Method Recognition :

Validity:

Test Report No.: MPCB/RL-Chilplun/VS-22-23/01/27

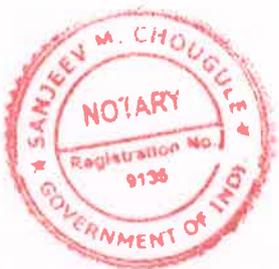
Date: 18/01/2023 02:56 PM

Analysis Report- Water (IVS)

Field Sample ID :	BR-0039125
Name & Address of the Industry	Shri Datt India Pvt. Ltd (Operator of M/s. Vamanada Sherkari Sahakar Sakhar Karkhana Ltd.) Sangli R 12 Sugar (excluding Khandhari) ETP Outfall
Sampling Location :	MPCB/RL-Chilplun/VS-22-23/1142
Lab code :	
Sampling Methods :	
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Markar)
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Markar) (SRK-Sangli)
Date of Sample Collected (dd/mm/yyyy) :	29/11/2022 11:25 AM
Analysis start Date (dd/mm/yyyy) :	08/12/2022 11:40 AM
Sample Volume Received :	173
Date of Sample receipt to Laboratory (dd/mm/yyyy) :	07/12/2022 04:58 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	ML (If required)
1	pH	8.2			
2	Total Dissolved Solids(TDS)	547.0	mg/l		
3	Suspended Solids ( SS )	17.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	6.0	mg/l		





# ANALYSIS REPORTS OF IWS SAMPLES

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Sr. No	Parameter	Result	Unit	Method Adopted	MLL (if required)
3	Chloride	65.38	mg/l		
6	Chemical Oxygen Demand (C.O.D)	52.0	mg/l		
7	Sulphate	97.35	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable Limit, N.D=Not Detected, N.A= Not Analyzed, \* Not covered under NABL scope.

Comments (if any):

Comments for Amended Report:

Remarks: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandanising

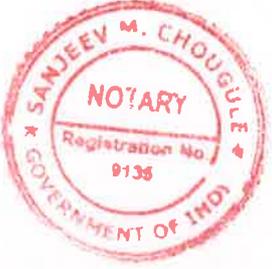
Results Reviewed by: Anil N Sandanising

Anil N Sandanising,  
I-c Scientific Officer,  
Regional Laboratory,  
Chirpium.

*This is an Electronically generated report does not require signature*

Note:

1. Results relate only to the sample(s) tested, only in case of multiple submitted by customer & not drawn by NPLCL.
2. e- radiation guarantees are not in scope of NABL (ISO 17025:2017).
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MLV values will be reported on request.





# ANALYSIS REPORTS OF IVS SAMPLES

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337

## MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL LABORATORY, CHHPLUN

Phone no : 02355-261976  
Visit us at : <http://mpcb.gov.in>  
mail : [mpcb@mpcb.gov.in](mailto:mpcb@mpcb.gov.in)



Regional Laboratory, Chhplun,  
Maharashtra Pollution Control Board,  
102/106 Parkar Complex, 1st Floor,  
Bafund Nagar Parolimal, Chhplun, Dist  
Ratnagiri-415 605

NABL Certificate No.:

Validity

Laboratory Name/Recognition :

Validity

Test Report No.: MPCB/RL-Chhplun/IVS-22-23/02/187

Date: 09/02/2023 07:18 PM

### Analysis Report- Water (IVS)

Field Sample ID :	HR-00318225
Name & Address of the Industry	Shri Dutt India Pvt. Ltd (Operator of M/s. Vaanreda Shakti Sahakar Sahkar Kashibans Ltd.) Sangli
Sampling Location :	R-12 Sugar (excluding Khantari)
Lab code :	ETP (Oulet)
Sampling Method(s) :	MPCB/RL-Chhplun/IVS-22-23/1365
Sampling drawn by (Officer name):	F.O-Sangli (Shri. Rohidas R. Markar)
Sample submitted by (Name):	F.O-Sangli (Shri. Rohidas R. Markar) (SR-O-Sangli)
Date of Sample Collection (dd/mm/yyyy) :	31/12/2022 11:50 AM
Analysis start Date (dd/mm/yyyy) :	08/01/2023 04:27 PM
Date of Sample receipt to Laboratory (dd/mm/yyyy) :	08/01/2023 03:28 PM

### Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MLQ (if required)
1	pH	6.9			
2	Total Dissolved Solids (TDS)	491.0	mg/l		
3	Suspended Solids (SS)	46.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	66.0	mg/l		



# ANALYSIS REPORTS OF JVS SAMPLES

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Sr. No	Parameter	Results	Unit	Method Adopted	MRL (If required)
5	Chloride	56.18	mg/l		
6	Chemical Oxygen Demand (COD)	183.2	mg/l		
7	Sulphate	45.40	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, \* Not covered under NABL scope.

Comment (If any):

Comment for Amended Report:

Remarks: - Note: This test report refers only to the sample submitted for the test(s).

Results Compiled by: Anil N Sandanising

Results Approved by: Anil N Sandanising

Anil N Sandanising  
 I.e Scientific Officer,  
 Regional Laboratory,  
 Chiplun.

\* This is an Electronically generated report does not require signature

- Name: \_\_\_\_\_
1. Results relate only to the sample tested, only in case of samples submitted by customer & not drawn by MRCB.
  2. Analytical parameters are not to scope of NABL(ISO:17025:2017).
  3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
  4. Customer complaint register is available at laboratory.
  5. The Contents of this Report shall not be reproduced in part or in full, without written approval of laboratory.
  6. MTL values will be reported on request.





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# ANALYSIS REPORTS OF IVS SAMPLES

## MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL LABORATORY, CHIPLUN

Phone no. : 02355-261970  
Visit us at : <http://mpcb.gov.in>  
mail : [mpcb@mpcb.gov.in](mailto:mpcb@mpcb.gov.in)



Regional Laboratory, Chiplun,  
Maharashtra Pollution Control Board,  
105, 106 Parkar Complex, 1st Floor,  
Beshind Nagar, Arambad, Chiplun, Dist.  
Ratnagiri 415 605

NABL Certificate No.:

Validity

Laboratory Manuf. Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/IVS/22-23/03/269

Date: 23/03/2023 02:26 PM

### Analysis Report- Water (IVS)

Field Sample ID :	BR-0040110	
Name & Address of the Industry :	Shri Dutt India Pvt. Ltd (Operator of M/s. Vasantdada Shankar Sahakar Karakhana Ltd.) Sangli R 12 Sugar (excluding Khandsan) ETP (Outlet)	
Sampling Location :	MPCB/RL-Chiplun/IVS/22-23/1613	
Lab code :		
Sampling Method(s) :	F.O-Sangli (Sht. Poshidar R. Maktar)	Sample Details (VAT/AL/HTW)
Sampling done by (Officer name) :	F.O-Sangli (Sht. Poshidar R. Maktar)	Sample Volume Received :
Sample submitted by (Name) :	F.O-Sangli (Sht. Poshidar R. Maktar)	Seal No. :
Date of Sample Collection (dd/mm/yyyy) :	27/01/2023 01:05 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :
Analysis start Date (dd/mm/yyyy) :	06/02/2023 11:49 AM	

### Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	ML (if required)
1	pH	7.0			
2	Total Dissolved Solids (TDS)	401.0	mg/l		
3	Suspended Solids (SS)	19.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	64.0	mg/l		





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# ANALYSIS REPORTS OF IVS SAMPLES

Sr.No	Parameter	Results	Unit	Method Adopted	MLC (if required)
5	Chloride	99.38	mg/l		
6	Chemical Oxygen Demand (COD)	192.0	mg/l		
7	Sulphate	33.39	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, \* Not covered under NABL scope.

Comment (if any):

Comment for Amendment Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N. Sandeeling

Results Approved by: Anil N. Sandeeling

Results Reviewed by: Anil N. Sandeeling

Anil N. Sandeeling  
In-charge Scientific Officer,  
Regional Laboratory,  
Chiplun.

*This is an electronically generated report does not require signature*

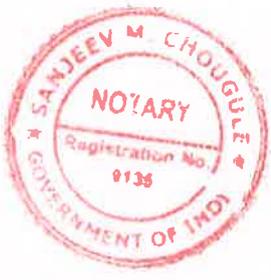
- Note:
1. Results relate only to the sample tested, only in case of samples submitted by customer & not drawn by MNCTB.
  2. \* Indicates parameters are not in scope of NABL (ISO: 15189:2013).
  3. Samples will be preserved for a period (9 days) from the date of test & test results.
  4. Customer complaint register is available at laboratory.
  5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
  6. MLC values will be reported on request.



● CANE YIELD IN CRUSHING SEASON - RUSULAWADI SAMBARWADI.

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CRUSHING SEASON	TOTAL CANE CROP IN MT
2020-21	3485
2021-22	3966
2022-23	4430





● SPENTWASH LINE LEAKAGE



Annexure - IV



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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-call@mpcb.gov.in](mailto:cac-call@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Shon Circle, Shon (E),  
 Mumbai-400022

No:- Form1.0/CAC/UAN No.MPCB-  
 CONSENT-0000092842/CR - 2011000172

Date: 04/11/2020

To,  
 Shri Durt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar  
 Karhana Ltd),  
 173/156/167/188, A/P - Madhavnagar Road,  
 Miraj,Sangli.

Sub: Renewal of 7500 TCD sugar unit. Under M.S.I RED Category

Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO.  
 MPCBCONSENT-0000076217/CR-2002001163 dtd. 26.02.2020.  
 2. Minutes of CAC Meeting dtd. 11.09.2020

Your application No.MPCB-CONSENT-0000092842 Dated 30.06.2020  
 For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of  
 Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act,  
 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management &  
 Transboundary Movement) Rules 2016 is considered and the consent is hereby granted  
 subject to the following terms and conditions and as detailed in the schedule I, II, III & IV  
 annexed to this order:

1. The Consent to Renewal is granted upto: 31.07.2023
2. The capital investment of the Industry is Rs.280.6229 Crs. (As per C.A Certificate submitted by Industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Molasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

4. The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD  
 Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule - I	On land for Irrigation
2.	Domestic effluent	40	As per Schedule - I	onland for gardening / Irrigation

*Consent*



# M.P.C.B. CONSENT

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## 5. Conditions under the Air (Pre CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

## 6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

## 7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorized recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

3. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 11.09.2020.
12. To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce fresh water consumption, within a period of 3 months with activity bar chart
13. As JVS of source emission are exceeding, PP shall submit adequacy report of Air pollution control systems with improvement plan for O & M within period of 2 months
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary





# M.P.C.B. CONSENT

**Received Consent fee of -**

Sr.No	Amount (Rs.)	Transaction/Dr.No.	Date	Transaction Type
1	1683737.00	TXN2006001834	30/06/2020	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kalhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the bank guarantee of Rs.5 Lakh & obtain top up BG of Rs. 15 Lakh from the industry
2. Chief Accounts Officer, MPCB, Shiv, Mumbai
3. CC/CAC desk - for record & website updation purposes.

*Signature*



SCHEDULE-I

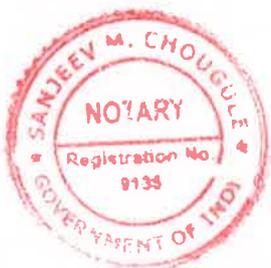
Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD Industrial effluent
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- C) The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- D) Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.
- E) CREP conditions for Sugar Factory
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - iii. Industry shall achieve zero discharge into in land surface water bodies.
  - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- F) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.
- G) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.
- H) The unit shall optimize water use in Industrial process & maintain records.

*Signature*



● M.P.C.B. CONSENT

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2) A) As per your application, you have provided septic tank and soak pit for the treatment of 40.00 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premises. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

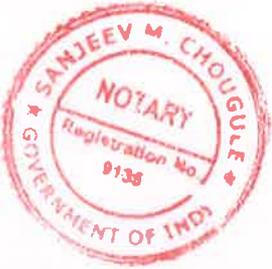
(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near/on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 195577 and "Maharashtra Molasses Storage and Supply Regulation, 196577.

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

*Signature*



# M.P.C.B. CONSENT

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- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Graveling	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CRP guidelines.

*Paragano*



# M.P.C.B. CONSENT

## SCHEDULE-II

### Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To System	APC System	Height In Mtrs.	Type of Fuel	Quantity & Loss	SO <sub>2</sub>
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20 2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20 1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Bagasses	840 MT/Day	0.20 3360.00

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1) The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/m <sup>3</sup>
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3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5) Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt) as co-gen capacity is below 15 MW.

3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

*Signature*





# M.P.C.B. CONSENT

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### SCHEDULE-III Details of Bank Guarantees:

Sr. No.	Consent/CZE/C 20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1500000	15 days/extended	Towards compliance of Consent conditions S.O.E.M of pollution control system.	31.07.2023	30.11.2023
2	C to R	500000	15 days/extended	Industry shall not operate stand by Boilers (3 nos.) unless their Air pollution Control Systems are upgraded to Wet scrubber/ESP	31.07.2023	30.11.2023

#### BG Forfeiture History

Srno.	Consent (CZE/C20/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	1000000	---	Towards compliance of Consent conditions S.O.E.M of pollution control system.	500000	Exceedance of Source emission.

*Sanjeev*



SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

*Signature*





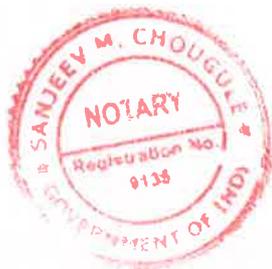
# M.P.C.B. CONSENT

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- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HleOW/M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MOEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

*Signature*



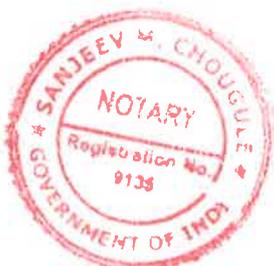
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# M.P.C.B. CONSENT

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

*Signature*



SHRI DUTT INDIA PVT. LTD., OPERATOR OF M/s. VASANTIDASA SHREKANT SHANKAR SAKHAR KARNIWAR LTD., CHUNAV  
No. MPCB-CONSENT-0000092842

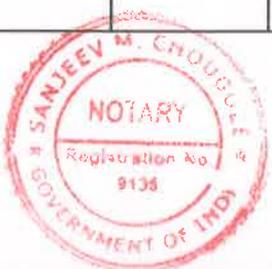


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**COMPLIANCE OF WORKS SUGGESTED BY M.P.C.B.**

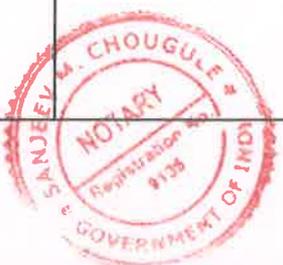
Sr. No.	Work	Compliance
1)	Upgradation of ETP	Although, all results confirm to stipulated limits, we have taken in plant control in form of Mechanised Screen & Skimmers to reduce quantity and concentration of effluent also the anaerobic stage is being added.
2)	Condensate polishing unit	Already all the excess condensate is reused additional nitrification is being installed to further enhance quality.
3)	Round the clock monitoring of ETP	Necessary workforce in place. Also, continuous monitoring system is in operation.
4)	Provision of STP	Provided septic tank filtration system is being installed. All treated effluent is used for gardening
5)	Reporting Compliance	Already reported compliance wide our letter no. SDIPL /ETP / 43/ 2023-24 Date- 19.06 .2023 to R.O.M.P.C.B Kolhapur





## WATER MASS BALANCE

Sr. No.	Particulars	Water Consumption CMD	Effluent Generation CMD	Treatment System	Disposal Method
1	Domestic Purpose	50	40	Septic Tank	On Land For Gardening
2	Processing Whereby Water Gets Polluted And Pollutants Are Biodegradable	700	450	Primary As Diffused Aeration System & Secondary (Multi grade Filter)	On Land For Ferti Irrigation (55 Acres)
3	Processing Whereby Water Gets Polluted, Pollutants Are Not Biodegradable And Toxic	0	0		
4	Industrial Cooling Spraying In Mine Pits Or Boiler feed	250	10	Cooling Tower	
5	Other (Excess Condensate Water)	0	500		On Land For Ferti Irrigation (55 Acres)



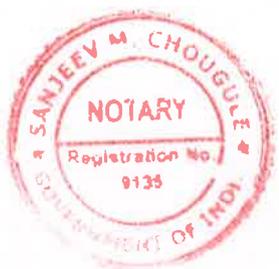


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● TREATMENT APPROACH - INPLANT CONTROL SYSTEM

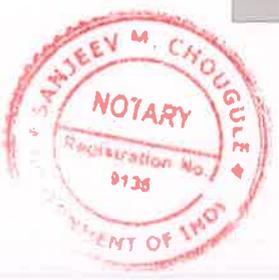
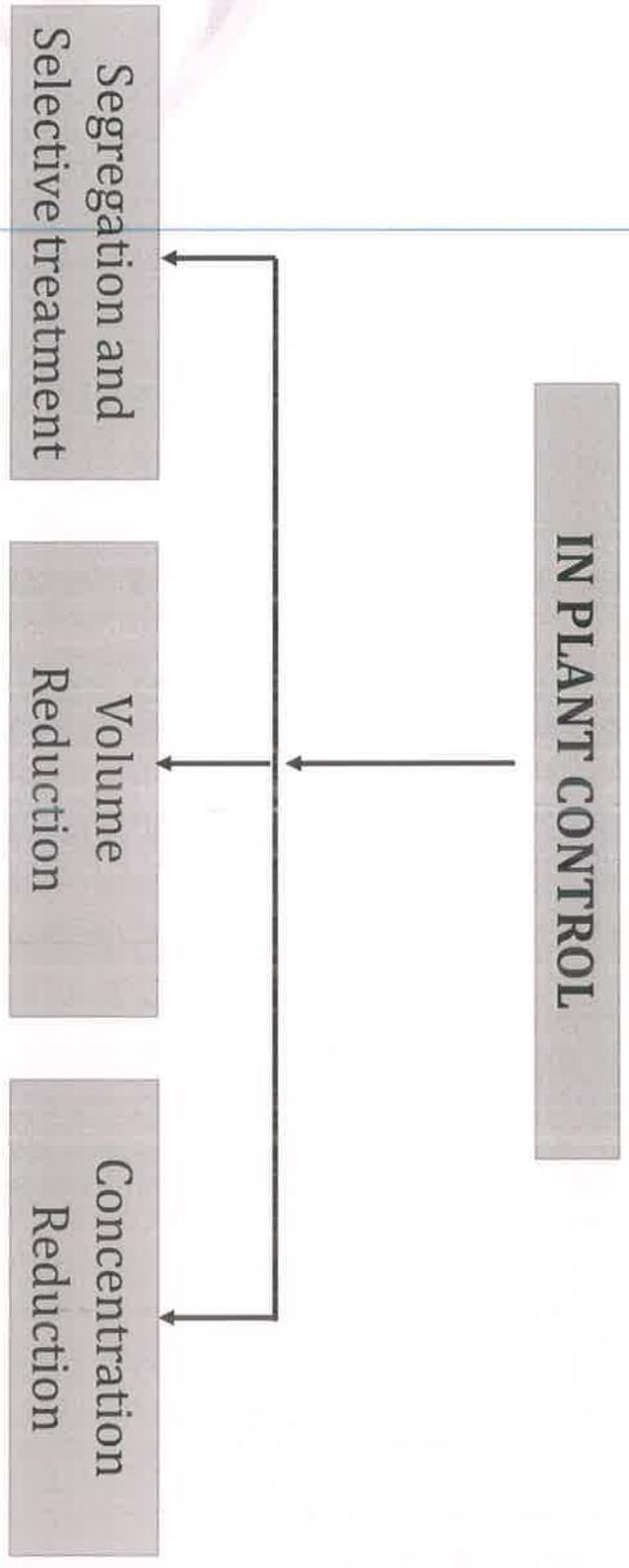
The sugar factory effluent emanates mainly from washing, cleaning operation thereby entraining organic load and suspended solids load in the form of sugar juice, sugar particles, bagasse etc. in the wash waters leading to effluent generation. The first step that will be taken for prevention of unnecessary hydraulic and organic loading shall be in plant control by minimizing water use and thereby effluent generation, effecting partial recycle of streams like condensates and cooling waters.

Segregation and selective treatment of effluent sub-streams shall also be implemented.



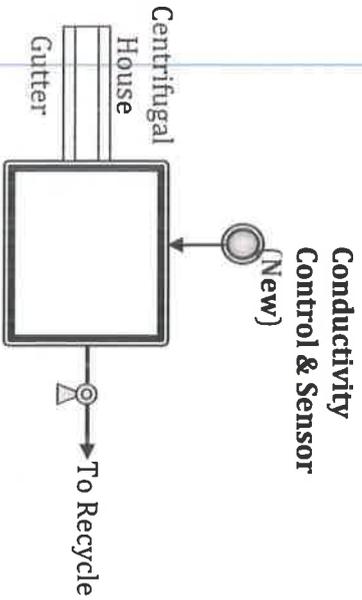
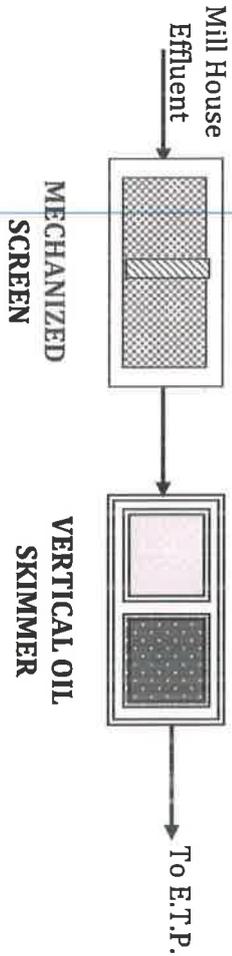


● STRATEGY OF IN PLANT CONTROL





# SCHEMATIC PROCESS FLOW DIAGRAM

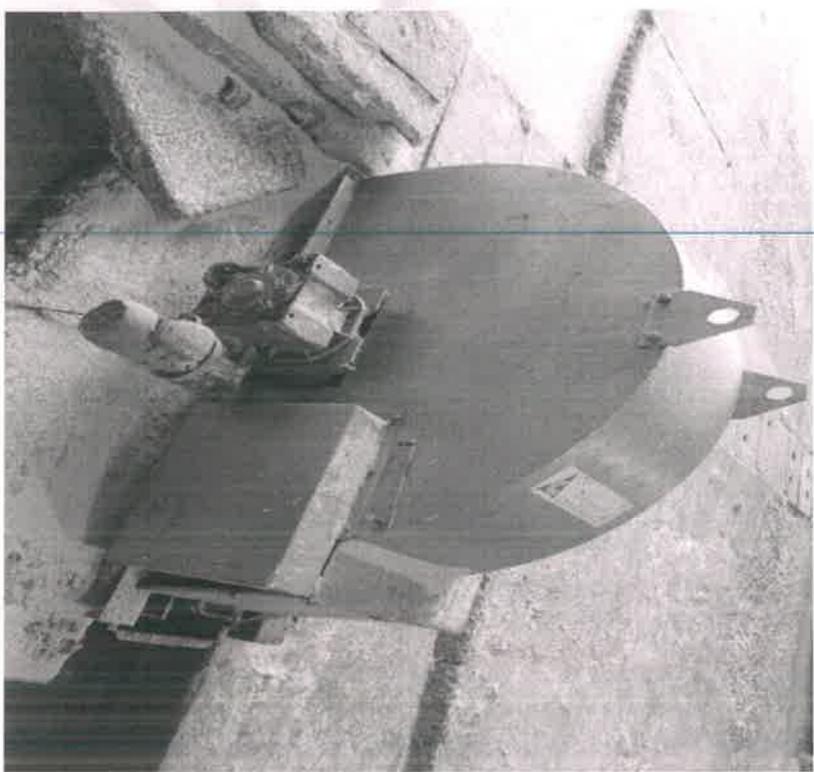


**INPLANT CONTROL SYSTEM FOR  
SHREE DUTT INDIA PVT. LTD., (SANGLI UNIT.)**

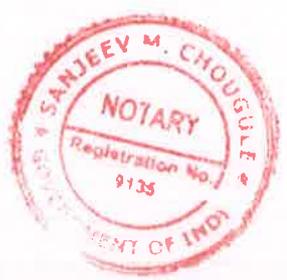


● Segregation and Selective Treatment

1) Mechanized Screen



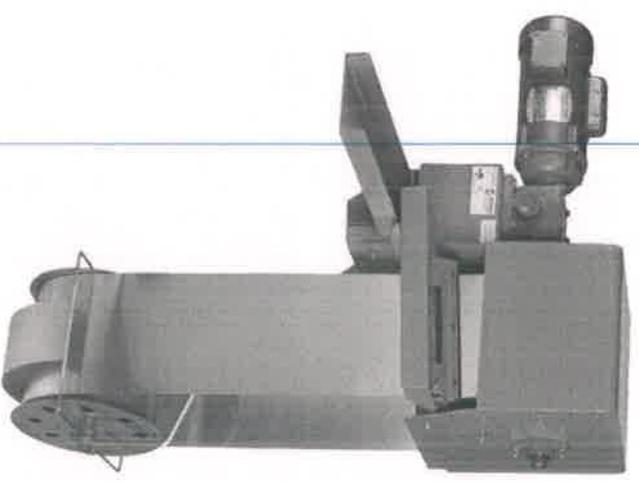
Auto bagasse removal Screen in Mill section helps to remove bagasse from Mill house effluent, thereby reducing suspended and organic matter pollution load to Effluent Treatment Plant.



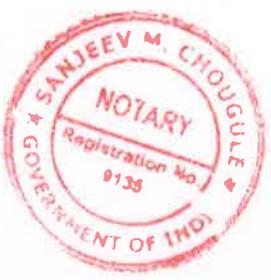


● Segregation and Selective Treatment

2) Vertical Oil Skimmer

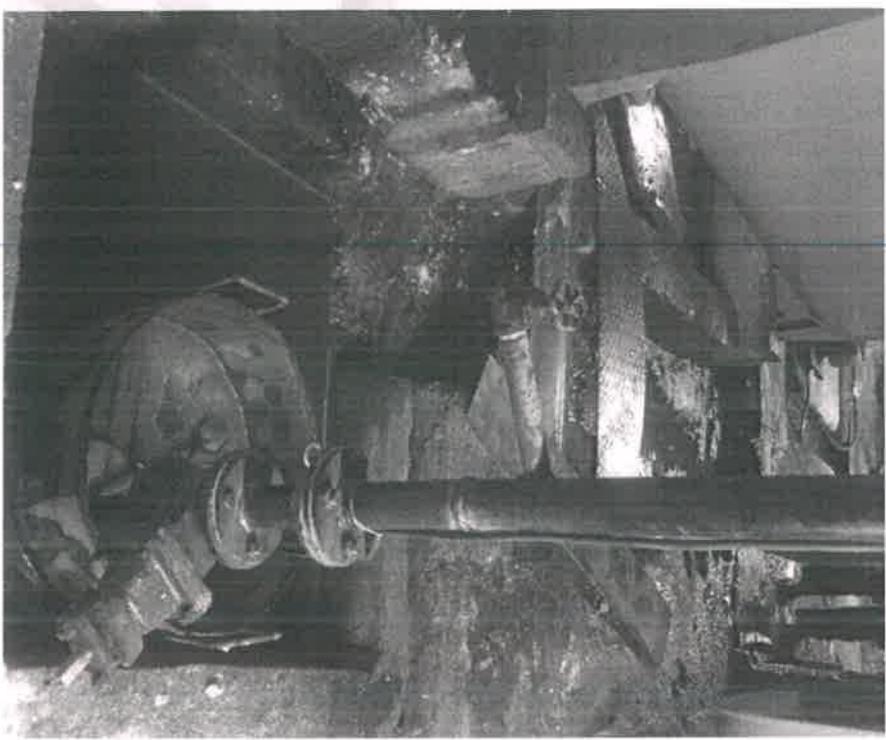


Presence of oil and grease in the effluent can severely affect the biological mode of treatment. A Mechanized Oil and Grease Removal Mechanism is therefore proposed to separate out the oil and grease content of the effluent before subjection to the biological treatment mode.





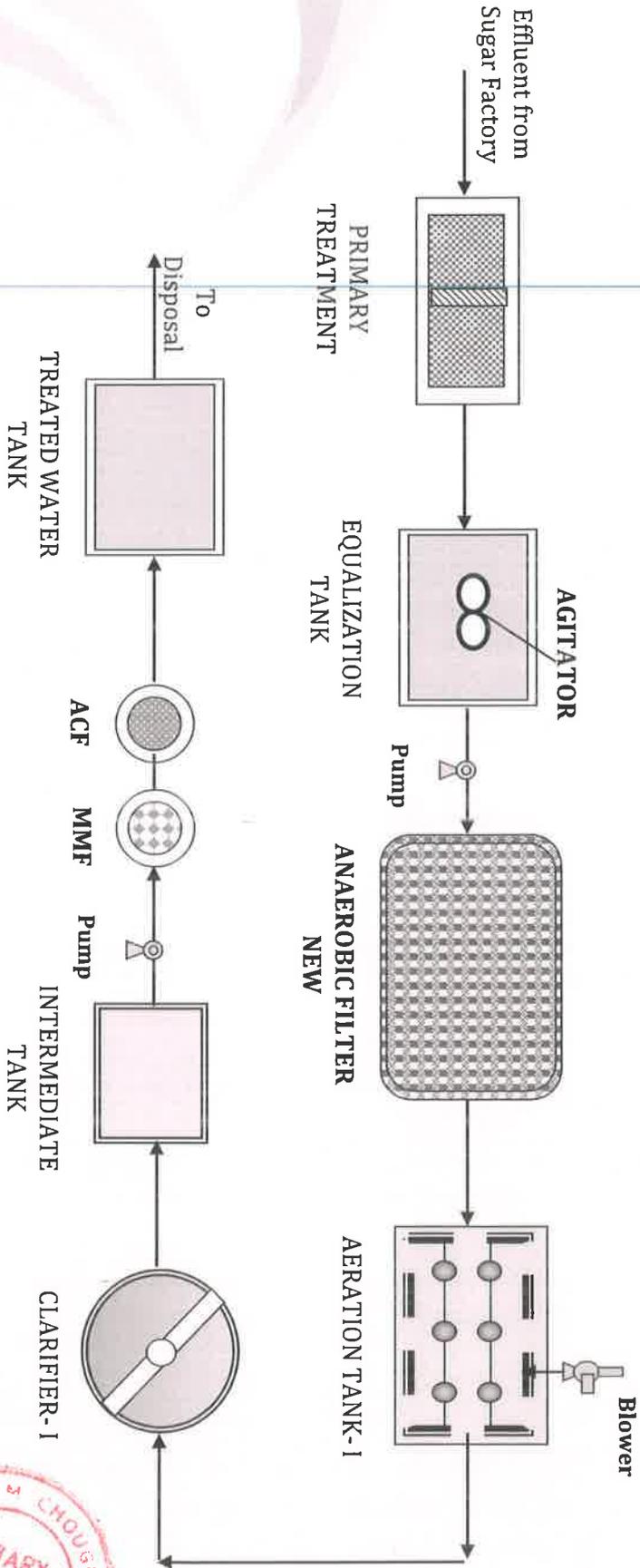
● Volume and Concentration Reduction



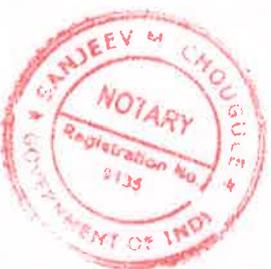
Arrangement for segregation and reutilization of effluent having probability of accidental entrainment of juice or syrup shall be made. Provision of this has proven to result in reduced organic matter concentration in the effluent to be treated.



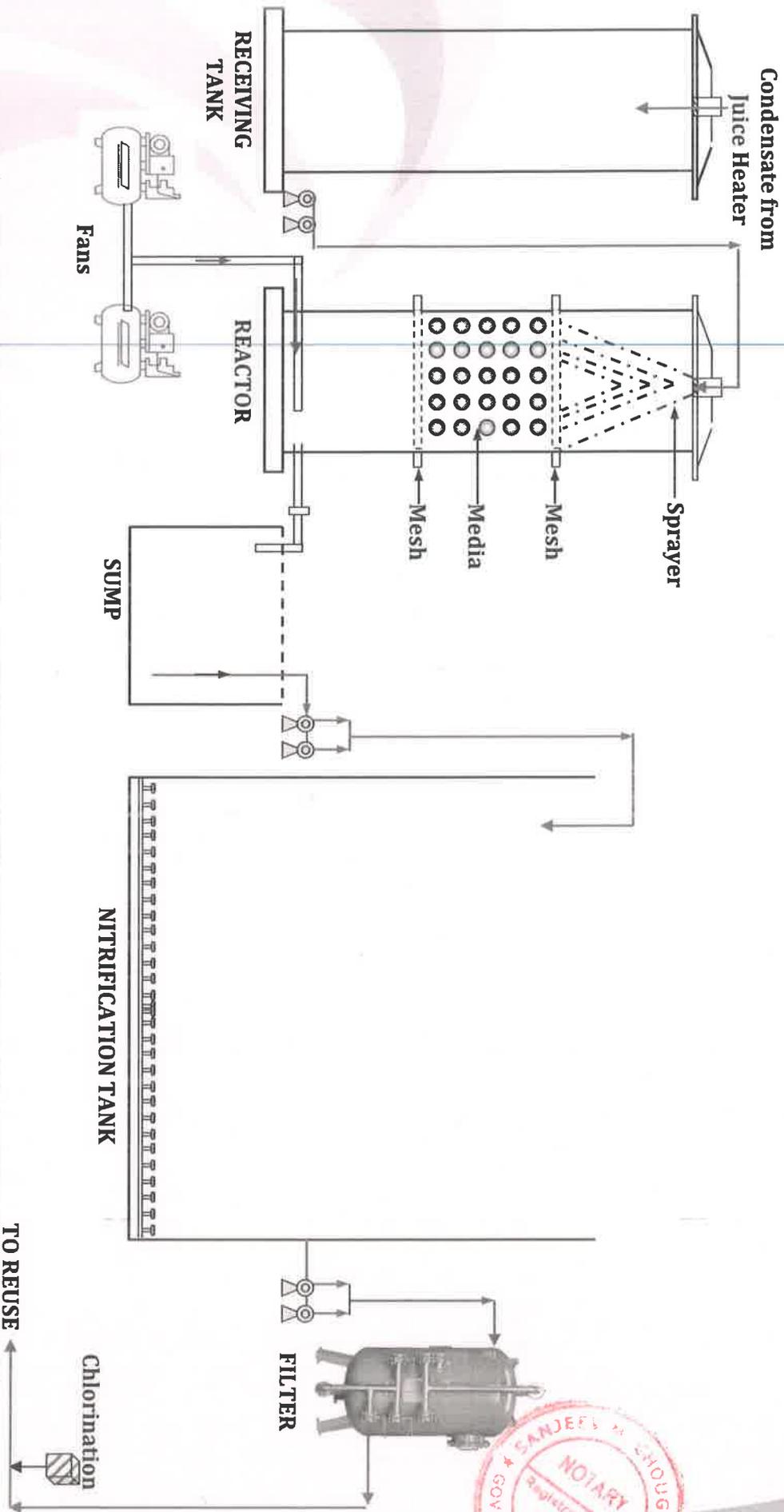
# MODIFICATION PROPOSED IN EFFLUENT TREATMENT PLANT



**SCHEMATIC PROCESS FLOW DIAGRAM FOR E.T.P. AT SHRI DUTT INDIA PVT. LTD., (SANGLI UNIT.)**



● **SCHEMATIC PROCESS FLOW DIAGRAM FOR SUGAR C.P.U.**

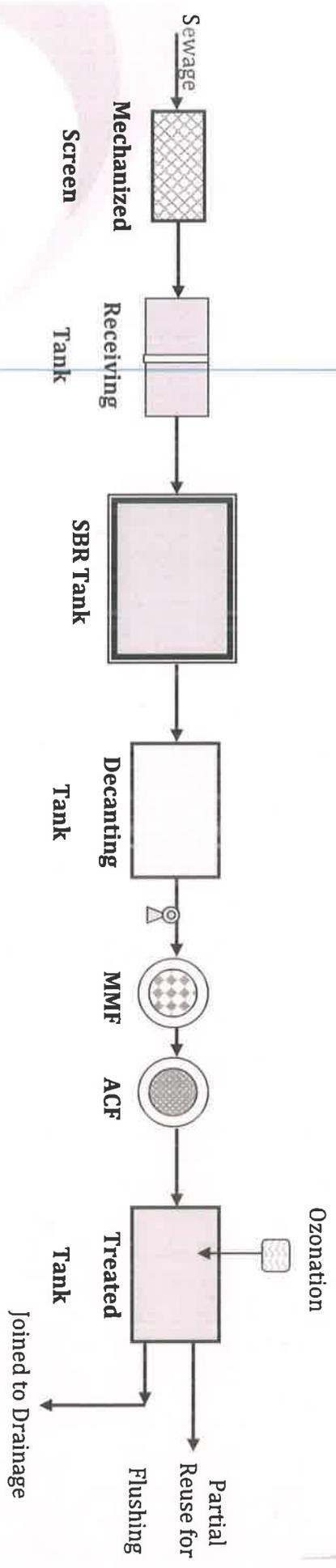


**SCHEMATIC PROCESS FLOW DIAGRAM FOR SUGAR C.P.U.  
AT SHRI DUTT INDIA PVT. LTD., (SANGLI UNIT)**





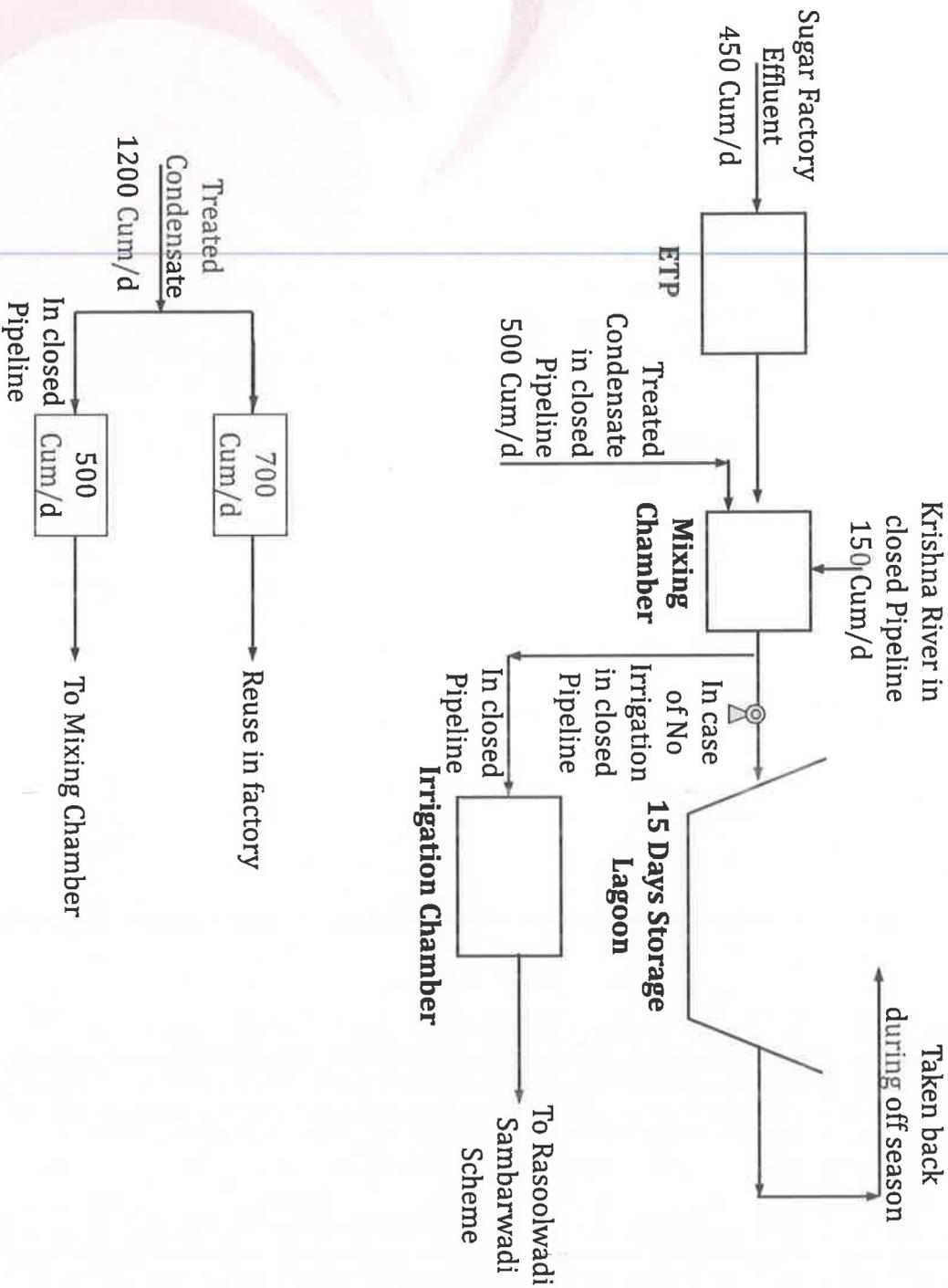
# SCHEMATIC PROCESS FLOW DIAGRAM FOR S.T.P.



SCHEMATIC PROCESS FLOW DIAGRAM FOR S.T.P.  
AT SHRI DUTT INDIA PVT. LTD., (SANGLI UNITY)

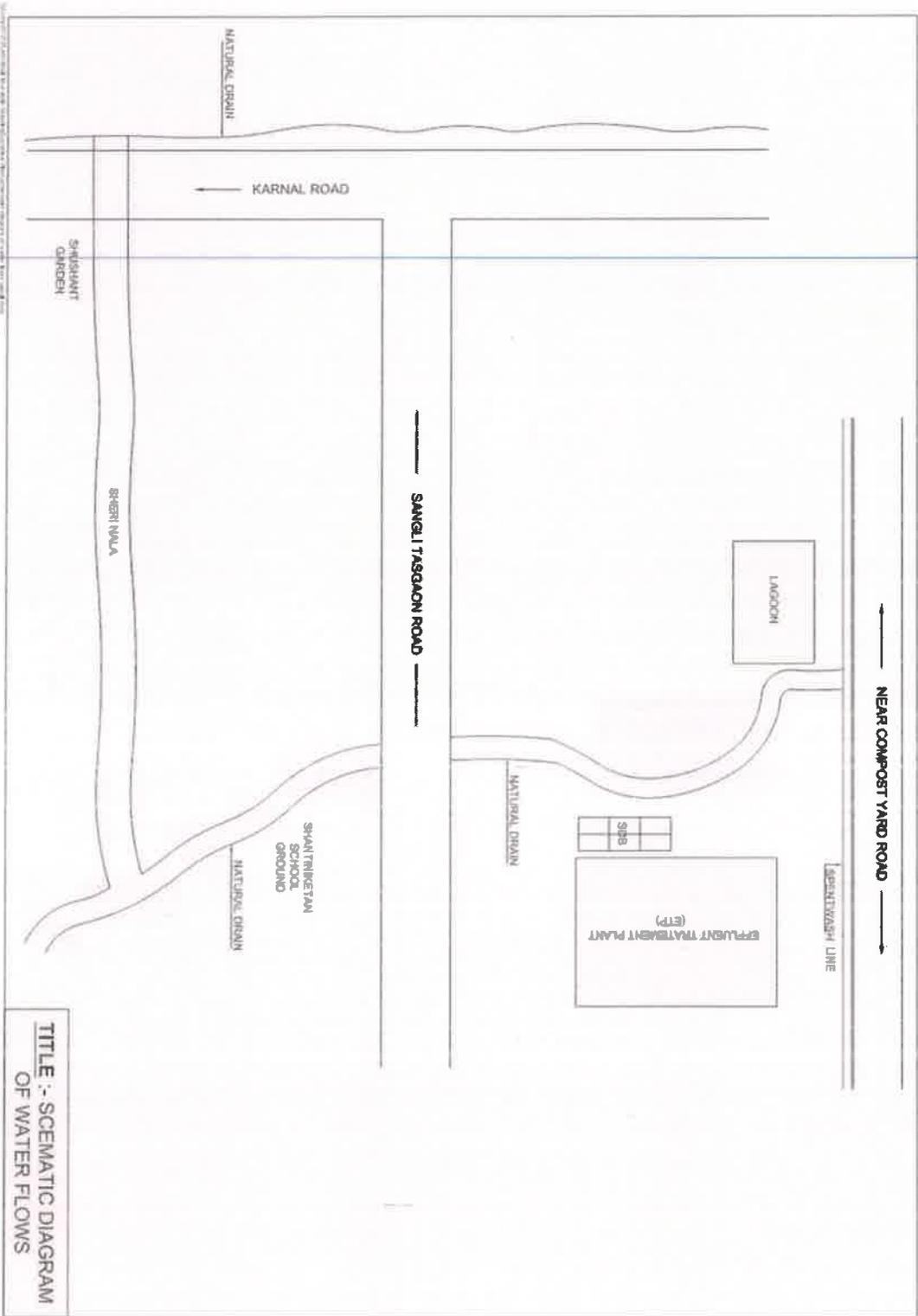


**SCHEMATIC WASTEWATER DISPOSAL PLAN AT  
SHRI DUTT INDIA PVT. LTD., SANGLI**

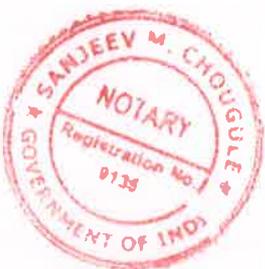




# SCHEMATIC DIAGRAM FOR WATER FLOWS



# LAYOUT RASULWADI SAMBARWADI DISTRIBUTION SCHEME





● LINING OF 15 DAYS LAGOON



**CLARIFICATIONS REGARDING OBSERVATIONS IN  
EXPERT COMMITTEE REPORT**

PAGE NO.	POINT	DESCRIPTION	CLARIFICATION
11)	iii)	The sugar industry is not utilizing its 15 days treated effluent storage lagoon i.e. HDPE lined lagoon-2 for storage of treated effluent from ETP (meant for storage of ETP treated effluent during no demand for irrigation). Instead, excess process condensate @ 20 m <sup>3</sup> /hr i.e. 480 m <sup>3</sup> /day is being channelized into the existing 15 days treated effluent storage lagoon and later pumping the same into the dilution chamber of ETP.	As given in the water flow diagram, following Streams are mixed in the Mixing Chamber. a) Treated Sugar Factory Effluent - About 450 Cum/d b) Treated Excess Condensate - About 500 Cum/d c) River Water for Irrigation - About 150 Cum/d This water from Mixing Chamber goes to irrigation sump in a closed pipeline. This 1100 Cum/d water is disposed on 22 Hec. of crop area under Rasoolwadi - Sambarwadi Scheme. This water quantity is just sufficient to irrigate the scheme are and therefore, there is no of storage requirement. However, whenever there is a power failure for irrigation scheme this water is taken to 15 days lagoon which is then re-utilized after towards.
12)	iv)	It is observed that the concentration of all the monitored parameters from the final outlet of ETP are found to be exceeding the MPCB prescribed discharge norms for irrigation, except chloride; sulphate; TDS and O&G i.e. pH: 4.8 (not in the range of 5.5 - 9); BOD: 440 mg/l > 100 mg/l; COD: 1,619.2 mg/l > 250 mg/l; and SS: 178 mg/l > 100 mg/l respectively.	The Karkhana has scrupulously maintained the E.T.P. with continuous monitoring in form of a) Analysis carried out at site. b) On line monitoring system installed, which is directly linked to MPCB, CPCB servers. c) The joint vigilance sample results from M.P.C.B. for the samples taken during season 2022-2023. ALL THE RESULTS INDICATE THAT THE TREATED EFFLUENT PARAMETER CONCENTRATIONS ARE WELL WITHIN LIMITS OF CONSENTED PARAMETERS.



**CLARIFICATIONS REGARDING OBSERVATIONS IN  
EXPERT COMMITTEE REPORT**

**EXPERT COMMITTEE REPORT**

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PAGE NO.	POINT	DESCRIPTION	CLARIFICATION
16) & 17)	ii)	<p>As a result of rupture in spent wash conveyance pipeline, about 21 lac liters i.e. 2,100 m<sup>3</sup> of raw spent wash flown into adjacent drain of the sugar industry; which is meant for conveyance of excess process condensate water into 15 days treated effluent storage lagoon no. 2 (unlined lagoon), which already had about 10,000 m<sup>3</sup> of excess process condensate water &amp; treated effluent from ETP of sugar industry. Later during 09/03/2023, the sugar industry started pumping the said mixed effluent streams into final lift irrigation sump through mixing chamber of ETP for discharge into on land irrigation (Rasulwadi - Sambarwadi irrigation scheme - 22 ha land). During the aforesaid event i.e. conveyance of mixed effluent streams (viz. raw spent wash &amp; process condensate water) from the lift irrigation sump into irrigation, the RCC pipeline meant for the same has ruptured (reportedly ruptured) and flown into adjacent natural drain, carrying untreated domestic sewage from the nearby settlements, which further confluences with Madhavnagar nalah &amp; later Sherin nalah and ultimately confluences with Krishna River.</p>	<p>As submitted earlier, our treated excess Condensate is not taken to our 15 days storage lagoon and instead, it is directly mixed with treated sugar effluent.</p> <p>In fact, there is no provision to enter this water in lagoon, which has water at higher level. If the irrigation, network is temporarily dysfunctional, (due to electricity failure) for that period only the treated effluent + condensate is temporarily stored in 15 days lagoon.</p> <p>We have not taken back any water from lagoon on 9<sup>th</sup> March since season was operational and adequate quantity of water was available for irrigation.</p> <p>It was erroneously reported by our site personnel that our RCC pipeline from Mixing Chamber to Irrigation Chamber got ruptured. The pipeline was and is intact.</p>





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**CLARIFICATIONS REGARDING OBSERVATIONS IN  
EXPERT COMMITTEE REPORT**

PAGE NO.	POINT	DESCRIPTION	CLARIFICATION
17)	iii)	<p>As per the monitoring carried-out by MPCB on the day of incidence, the said effluent stream from final lift irrigation sump of the sugar industry was having concentration of pH: 5; 154mg/L; TDS: 2,208 mg/L; BOD: 1,400 mg/L and COD: 6,720 mg/l respectively. The mixed streams of wastewater (raw spent wash, process condensate water &amp; untreated domestic sewage) at natural concentration of pH: 5.6; SS: 187 mg/l; TDS: 2,014 mg/l; BOD: 1,200 mg/l and COD: 5,648 mg/l respectively. Similarly, the mixed streams of wastewater (raw spent wash, process condensate water &amp; untreated domestic sewage) at Sherin nalah pumping station, before confluence with Krishna River was having the concentration of pH: 7.1; SS: 160 mg/l; TDS: 1,260 mg/l; BOD: 160 mg/l and COD: 568.8 mg/l respectively. Based on the aforesaid monitoring results, the concentration of BOD wa 46; 40 &amp; 5.3 times more than the prescribed discharge standards. Similarly, the concentration of COD was 27; 22.5 &amp; 2.3 times more than the prescribed discharge standards.</p>	<p>We are equally surprised by results of analysis in our irrigation sump, as we have never exceeded any consented limits any parameter. Also, there was no any complaint was received during the period or in all these years.</p>



**CLARIFICATIONS REGARDING OBSERVATIONS IN  
EXPERT COMMITTEE REPORT**

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PAGE NO.	POINT	DESCRIPTION	CLARIFICATION
20)	viii)	<p>The sugar industry has not provided treatment system for management of (II Body) Condensate Stream (700 out of 1200 excess process condensate water and it is m<sup>3</sup>/d), Since it does not contain any organic also not stipulated in the CTO of sugar matter. We have added 'Nitrification' in the industry dated 04/11/2020. The joint scheme, and the same shall be operational committee observed from the CTOs issued before next crushing season.</p>	<p>We are cooling and reusing major portion of sugar effluent with condensate and applying it on irrigation is about 40 years, which benefits member farmers in the low rainfall area of Rasoolwadi, Sambarwadi, who have no perennial source of irrigation water.</p>

that the sugar industry is proportionating its treated effluent FTP with fresh water from Krishna River & excess process condensate water and ultimately discharging into irrigation, such condition is not stipulated in the CTO dated 04/11/2020 issued by MPCB and it is non-compliance of the CTO conditions. Some of the photographs taken during the joint committee inspection are given at **Annexure -9.**

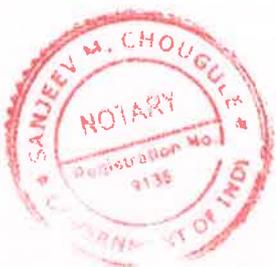




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## ● RECONNAISSANCE

- The Sugar Factory or its Environmental Management activities has no role in the incidence of pollution of natural stream occurrence.
- However, as per the direction by MPCB, Closure of production was effected immediately.
- Reassessing and strengthening of Environmental Control structures & equipments is carried out.
- There is no intentional violation of conditions / stipulations and we have taken steps to follow in TOTO the instructions and guidelines issued by M.P.C.B. officials and Expert Committee members. We shall keep a strict vigil and report to your offices from time to time.





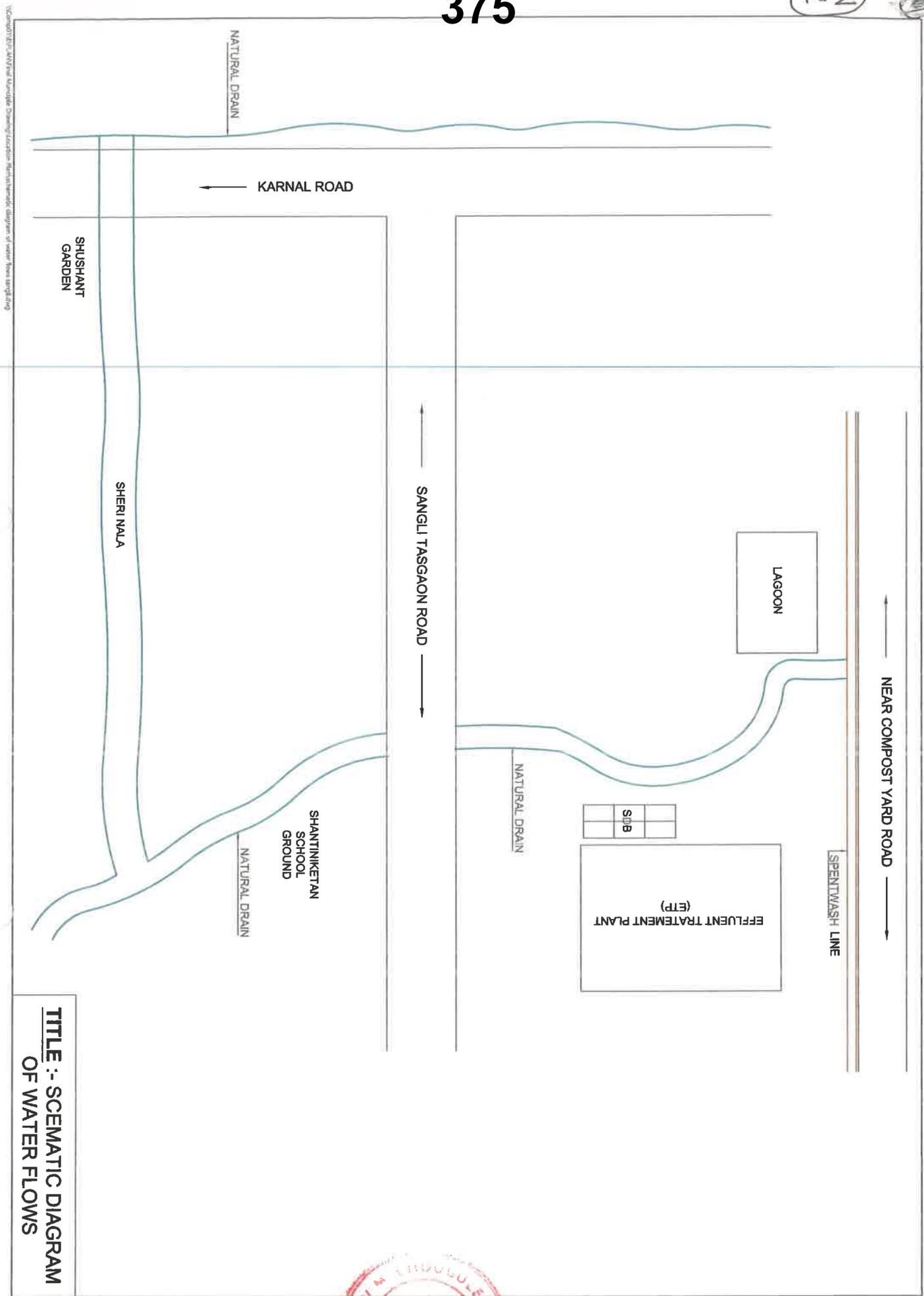
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PRAYER

\* CONSIDERING THE FOREGOINGS, AND THE RECORD OF ENVIRONMENTAL MANAGEMENT, THE KARKHANA BE ALLOWED TO RESTART PRODUCTION, WHICH IS IN THE INTEREST OF SURROUNDING MEMBER FARMERS. THE KARKHANA HAS FULFILLED ALL MEASURES FOR ENVIRONMENTAL MANAGEMENT, AS STIPULATED BY M.P.C.B. AND COMMITTEE OF EXPERTS IN THIS REGARD.





**TITLE :- SCHEMATIC DIAGRAM OF WATER FLOWS**



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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000176314/CR/2311001823

Date: 23/11/2023

To,  
 Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada  
 Shetkari Sahakari Sakhar Karkhana Ltd).  
 173/156/167/188,A/P - Madhavnagar Road,  
 Miraj,Sangli.



**Sub: Renewal of consent for 7500 TCD Sugar Unit**

- Ref:**
1. Renewal of consent granted by the Board vide no.Format1.0/CAC/UAN No.MPCB-CONSENT-0000092842/Cr-2011000172 dtd. 04.11.2020. valid up to 31.07.2023.
  2. Minutes of CAC Meeting dtd. 06.11.2023.

Your application No.MPCB-CONSENT-0000176314 Dated 17.07.2023

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2024**
2. **The capital investment of the industry is Rs.293.7003 Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Molasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

3. **The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD**
4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule -I	On land for irrigation
2.	Domestic effluent	40	As per Schedule - I	On land for irrigation.



5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

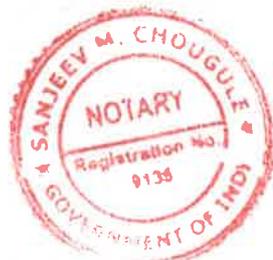
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorizd recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

- a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 06.11.2023.
12. PP shall comply with the all the orders/directions issued by Hon'ble NGT in OA No. 32/2023.
13. PP shall comply with the Conditional restart direction issued on 04.10.2023.
14. The consent is issued subject to the conditions and without prejudice to the orders passed or may be passed by the Hon'ble NGT.
15. PP shall not discharge treated /untreated effluent in any water bodies directly or indirectly.





16. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.



*Avinash*  
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Signed by: Dr. Avinash Dhakne  
Member Secretary  
For and on behalf of,  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2023-11-28 16:42:13 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	587401.00	TXN2307001864	14/07/2023	Online Payment
2	50000.00	TXN2311003049	22/11/2023	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> )	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.



**H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

**I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**J] The unit shall optimize water use in industrial process & maintain records.**

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 40.00 CMD sewage.**

**B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

**C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.



- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### SCHEDULE-II

##### Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20	2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20	1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Baggages	840 MT/Day	0.20	3360.00

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.



2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm <sup>3</sup>
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

#### SCHEDULE-III

##### Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 lakh	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2024	30.11.2024

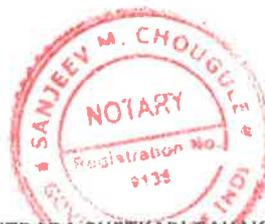
##### BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

#### SCHEDULE-IV

##### General Conditions:

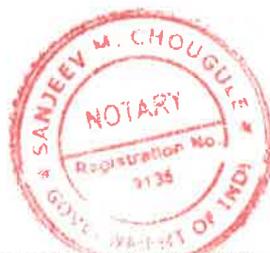
- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).



- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.



24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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This certificate is digitally & electronically signed.  
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